मा0 एन0जी0टी0 प्रकरण

कार्यालय, अपर जिलाधिकारी (वित्त एवं राजस्व), सहारनपुर।

सन्दर्भ सं0– 590/NGT OA No. 230/2022 दिनांक– 22.7.22

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Compliance to the order issued on 08th April, 2022 by Hon'ble National Green Tribunal in Original Application No. 230/2022(I.A. No. 69/2022) Junaid Ayubi Vs. State of Uttar Pradesh And Ors.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Joint Committee Report of the representative of District Magistrate and State PCB in compliance of the order issued on 08th April, 2022 by Hon'ble National Green Tribunal in Original Application No. 230/2022(I.A. No. 69/2022) Junaid Ayubi Vs. State of Uttar Pradesh And Ors.

Encl. : As above.

Yours faithfully,

(Rajneesh Kumar Mishr)
ADM (F/R), Saharanpur

Ref. No. and Date as above.

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. District Magistrate, Saharanpur, for information.

ADM (F/R)
Saharanpur

JOINT COMMITTEE REPORT IN REFERENCE TO THE HON'BLE NGT ORDER IN THE MATTER OF OA NO 230/2022 (IA NO 69/2022) Junaid Ayubi Versus State of Uttar Pradesh and Ors

1. Hon'ble NGT vide its order dated 08.04.2022 in the matter of **OA No. 230/2022 (IA NO 69/2022)** Junaid Ayubi Versus State of Uttar Pradesh and Ors. constituted an independent two members committee comprising District Magistrate, Saharanpur and State PCB.

2. The relevant Para of said Hon'ble NGT order pertaining to the mandate of the committee is reproduced here under :-

   "……..2. We accordingly constitute a joint Committee comprising District Magistrate, Saharanpur and State PCB to look into the matter and take remedial action in accordance with law and furnish a factual and action taken report within two months by email at **judicial-ngt@gov.in** preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF. District Magistrate, Saharanpur will be the nodal agency for coordination and compliance ."

3. For the compliance of Hon'ble NGT directives following members have been nominated by the concerned departments :-

   I. Shri Rajneesh Kumar Mishr, ADM (F&R) , Saharanpur

   II. Dr. D.C. Pandey, Regional Officer, U.P. Pollution Control Board, Saharanpur.

4. The committee had conducted a meeting with the authorities concerned on dated 03-06-2022 to discuss the instruction of Hon'ble NGT. The representative of the following concerned departments are present in the meeting :-

   I. Shri Rajneesh Kumar Mishr, ADM(F&R) , Saharanpur

   II. Shri N.K. Das, District Mining Officer, Saharanpur

   III. Dr. D.C. Pandey, Regional Officer, U.P. Pollution Control Board, Saharanpur.

   IV. Shri Vikas Chandra, E.E. ICD, Irrigation Department Saharanpur.

   V. Shri Arun Kumar, District Horticulture Officer, Saharanpur.

   VI. Tehsildar, Behat.

The Committee has decided that factual report shall be submitted by the concerned departments in view of the complainant against M/s. Akash Ganga Stone Crusher, Khasra No 27/1, 35M Village Said Mohammadpur Garh Ahatmal, Tehsil- Behat, District- Saharanpur.

5. The report of the following concerned departments has been submitted :-

   I. Irrigation Department

   II. District Horticulture department

   III. U.P. Pollution Control Board, Saharanpur

   IV. Revenue Department, Behat, Saharanpur

6. Report dated 04.06.2022 submitted by the irrigation. As per report Department distance from Yamuna River Flood Plain Zone to the site of M/s. Akash Ganga Stone Crusher is more than 500meter. The report enclosed as **Annexure –I.**

7. District Horticulture Officer, Saharanpur has mentioned in the report on dated 24.06.2022 that M/s. Akash Ganga Stone Crusher, Khasra No 27/1, 35M Village Said Mohammadpur Garh Ahatmal, Tehsil- Behat, District- Saharanpur in question is not situated in the fruit belt area and there is no mango orchard categorised as fruit orchard at the distance of 1500 meter in East-West and 500 meter in North-South Direction. The report enclosed as **Annexure –II.**

8. U.P. Pollution Control Board, Saharanpur has submitted its report dated 24.06.2022. As per report the Board has issued Consent to Establish (CTE) to M/s. Akash Ganga Stone Crusher, Khasra No 27/1, 35M Village Said Mohammadpur Garh Ahatmal, Tehsil- Behat, District Saharanpur vide letter no 95175 / UPPCB / Saharanpur (UPPCBRO) / CTE / Saharanpur / 2020 dt 11.06.2020 on the basis of certified distance provided by mining officer, irrigation department, forest department, District Horticulture Officer and Revenue Department. The Distance provided is as per U.P. Pollution Control Board Guidelines, 2010. Later on Board has issued CTO (Consent to Operate) Air/Water to M/s. Akash Ganga Stone Crusher, Khasra No 27/1, 35M Village Said Mohammadpur Garh Ahatmal, Tehsil-Behat, District- Saharanpur. The validity of CTO is upto 31.07.2022. The CTE &CTO and Reports enclosed as **Annexure-III.**

9. Joint Magistrate / SDM, Behat has submitted report dated 05.07.2022 regarding the M/s. Akash Ganga Stone Crusher, Khasra No 27/1, Village Said Mohammadpur, Garh Ahatmal, block Faizabad. The report is as follow :-

   i. The distance of village Said Mohammadpur Garh (Must) Pargana Faizabad to the Akash Ganga Stone Crusher is 748 mtr.

   ii. The distance of Main Stream of Yamuna River to the Akash Ganga Stone Crusher is 740 mtr.

   iii. The distance of nearest orchard from the Akash Ganga Stone Crusher is 503 mtr.

   The report is enclosed as **Annexure –IV**

10. It is also to be reported that the unit has engaged Indian Institute of Technology, Roorkee for the measurement of shortest distance between the site of M/s. Akash Ganga Stone Crusher, Khasra No 27/1, 35M Village Said Mohammadpur Garh Ahatmal, Tehsil-Behat, District- Saharanpur. Finding of IIT Roorkee is on the basis of Survey and Measurement using GPS coordinates. As per report the shortest distance between site of M/s. Akash Ganga Stone Crusher, Khasra No 27/1, 35M Village Said Mohammadpur Garh Ahatmal, Tehsil- Behat, Saharanpur and HFL of Yamuna River is 616.518 mtr (say 616.52 mtr). The report of IIT Roorkee is enclosed as **Annexure –V.**

11. A screening Plant Viz Jay Hanuman Screening Plant mentioned by the complainant is dismantled in compliance of Hon'ble Supreme Court order dated 16.01.2012. As the screening plant installed without obtaining NOC from the concerned authorities and no revenue record available.

12. UP Pollution Control Board Guideline as amended dated 10.02.2022 is attached as **Annexure-VI.**

13. The following Chart shows a permitted distance in the U.P. Pollution Control Board Guidelines and Certified distance by the concerned authorities

Permitted Distance		**Certified by concerned authorities**
1.	Minimum distance from habitation (min 20 houses) -500 mtrs	748 mtr from Village Said Mohammadpur

2.	Minimum distance from mango orchard/mango fruit orchard (min 100 fruit trees) -500 mtrs	1500 mtr from East-West Direction 500 mtr from North- South Direction
3.	Minimum distance from River flood Zone Area -500 mtr	More than 500 mtr in irrigation Belt and 616.52 mtr in the report of IIT Roorkee.

14. The unit has applied for registration of well from ground Water Department Gov. of Uttar Pradesh on dated 17.06.2022. The report enclosed as **Annexure –VII.**

Committee Member	Signature
Shri Rajneesh Kumar Mishr, ADM (F&R) , Saharanpur	
Dr. D.C. Pandey, Regional Officer, U.P. Pollution Control Board, Saharanpur.	

ANNEXURE I

प्रेषक,

अधिशासी अभियन्ता
सिंचाई निर्माण खण्ड,
सहारनपुर।

प्रेषित

अपर जिलाधिकारी (वित्त एवं राजस्व),
सहारनपुर।

पत्रांकः 672 / सिंनिखस /

दिनाँकः 04–06–2022

विषयः **मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या–230 / 2022 (I.A. No. सं0–69 / 2022) जुनैद अययुबी बनाम स्टेट ऑफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 18.04.2022 के सम्बन्ध में।**

सन्दर्भः आपका पत्रांकः 210 / NGT O.A. No.230/2022 / दिनांक 31.05.2022

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने का कष्ट करें जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या–230 / 2022 (I.A. No. सं0–69 / 2022) जुनैद अययुबी बनाम स्टेट ऑफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 18.04.2022 में जुनैद अययुबी द्वारा दायर इस कार्यालय से सम्बन्धित शिकायत में उल्लेख किया गया है कि आकाश गंगा स्टोन क्रेशर यमुना नदी के फ्लड प्लेन जोन से 500 मीटर से कम की दूरी पर स्थापित है। उक्त के क्रम में अधोहस्ताक्षरी एवं सहायक अभियन्ता–चतुर्थ, सिंचाई निर्माण खण्ड, सहारनपुर द्वारा सम्बन्धित स्थल का पुनः संयुक्त स्थलीय निरीक्षण किया गया। निरीक्षणोंपरान्त सम्बन्धित स्थल की यमुना नदी के फ्लड प्लेन जोन से दूरी 500 मीटर से अधिक ही पायी गयी।

आख्या सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

271

भवदीय,

अपर जिलाधिकारी

A.D.M (F)
Spl
06/6/2022

अधिशासी अभियन्ता
सिंचाई निर्माण खण्ड,
सहारनपुर।

F:\Gopal. ICDSRE\Sub-IV\Sub-IV Letter Final 2018-19 New File-F.docx773

ANNEXURE-II

प्रेषक,

जिला उद्यान अधिकारी
सहारनपुर।

सेवा में,

अपर जिलाधिकारी (वित्त एवं राजस्व)
सहारनपुर।

पत्रांक – 326 /एन.जी.टी /2022–23 दिनांक 24-6-2022

विषय –**मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0–230/2022 (I.A. No. सं0–69/2022) जुनैद अययुबी बनाम स्टेट ऑफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक–18.04.2022 के सम्बन्ध में।**

महोदय,

कृपया उपर्युक्त विषयक आपके पंत्राक 333/NGT O.A. No.:- 230/2022 दिनांक 22.06.2022 के द्वारा मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0–230/2022 (I.A. No. सं0–69/2022) जुनैद अययुबी बनाम स्टेट ऑफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 18.04.2022 के द्वारा मैसर्स आकाश गंगा स्टोन क्रेशर खसरा सं0 27/1, 35म, ग्राम सैद मोहम्मदपुर गढ़, तहसील बेहट सहारनपुर के विरूद्ध प्राप्त शिकायतों के सम्बन्ध में आख्या उपलब्ध कराने हेतु निर्देशित किया गया था के तद्क्रम में दिनांक 04.06.2022 को अधोहस्ताक्षरी द्वारा मैसर्स आकाश गंगा स्टोन क्रेशर एवं ग्राम नित्यानन्दपुर अहतमाल के खसरा नं0 14 में स्थित आम बाग का मौके पर निरीक्षण किया गया। मैसर्स आकाश गंगा स्टोन क्रेशर से उक्त आम बाग की दूरी उत्तर–पूर्व में 500 मी0 है। इस दिशा में स्टोन क्रेशर से आम बाग पर कोई विपरित प्रभाव व हानि नही होगी। पूर्व में अधोहस्ताक्षरी द्वारा अनापत्ति प्रमाण–पत्र दिनांक 04.05.2020 में जारी की गई है कि उस स्थल से पूर्व–पश्चिम में 1500 मी0 व उत्तर–दक्षिण में 500 मी0 में कोई फलदार आम बाग नही है। जो बाग की श्रेणी में आता हो।

अतः उपरोक्त जांच आख्या आपकी सेवा में सूचनार्थ प्रेषित है।

भवदीय

जिला उद्यान अधिकारी
सहारनपुर।

A.D.M (F/A)
24/6/22

ANNEXURE-III

क्षेत्रीय कार्यालय,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
सहारनपुर।

उद्योग मैसर्स आकाश गंगा स्टोन क्रेशर, खसरा संख्या 27/1 व 35मि0, ग्राम–सैद मौहम्मदपुरगढ़ अहतमाल, परगना–फैजाबाद, तहसील–बेहट, जनपद–सहारनपुर की आख्या।

कृपया उपरोक्त संदर्भित उद्योग मैसर्स आकाश गंगा स्टोन क्रेशर, खसरा संख्या 27/1 व 35मि0, ग्राम–सैद मौहम्मदपुरगढ़ अहतमाल, परगना–फैजाबाद, तहसील–बेहट, जनपद–सहारनपुर का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक–24.06.2022 को किया गया। निरीक्षण के दौरान श्री नदीम, मुन्शी उद्योग प्रतिनिधि के रूप में उपस्थित थे। कार्यालय अभिलेखानुसार एवं निरीक्षण के दृष्टिगत हुये तथ्यों के अनुसार आख्या निम्नवत हैं :–

1. कार्यालय अभिलेखानुसार ओ0सी0एम0एम0एस0 पोर्टल के सन्दर्भ सं0–95175/UPPCB/Saharanpur (UPPCBRO)/CTE /SAHARANPUR/2020, Dated-11.06.2020 द्वारा उद्योग को कच्चे माल के रूप में आर0बी0एम0 का प्रयोग कर स्टोन ग्रिटस, बजरी, डस्ट व कौरसैण्ड–500 मी0टन/दिन उत्पादन हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
2. उद्योग को राज्य बोर्ड से ओ0सी0एम0एम0एस0 सन्दर्भ सं0–108354/UPPCB/Saharanpur(LAB)/CTO/water/ SAHARANPUR/2020 dated 11.11.2020 एवं सन्दर्भ सं0–108334/UPPCB/Saharanpur(LAB)/CTO /air/SAHARANPUR/2021 dated 11.11.2020 द्वारा संचालन हेतु सशर्त जल व वायु सहमति वर्ष 31.07.2022 तक की अवधि तक निर्गत की गई है।
3. कार्यालय जिलाधिकारी सहारनपुर (खनन अनुभाग) के पत्रांक–3936/ख0अनु0/स्टोन क्रेशर/2019–20 दिनांक–14.05.2020 के माध्यम से उक्त सन्दर्भित स्टोन क्रेशर मैसर्स आकाश गंगा स्टोन क्रेशर, खसरा संख्या 27/1 व 35मि0, ग्राम–सैद मौहम्मदपुरगढ़ अहतमाल, परगना–फैजाबाद, तहसील–बेहट, जनपद–सहारनपुर की निकटतम नदी फ्लड जोन एरिया से दूरी के सम्बन्ध में कार्यालय अधिशासी अभियन्ता सिंचाई निर्माण खण्ड सहारनपुर के पत्रांक–645/सिंनिखस/स्टोन क्रेशर,/ दिनांक–23.03.2020 एवं निकटतम स्थित आरक्षित वन क्षेत्र से दूरी के सम्बन्ध में कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, सहारनपुर के पत्रांक सं0–3287/14–1 सहारनपुर, दिनांक–20.03.2020 द्वारा सत्यापित दूरियां प्रस्तुत की गई हैं। उक्त पत्रों की छायाप्रतियां संलग्नकों सहित नियमानुसार अनापत्ति प्रमाण पत्र दिये जाने हेतु प्रेषित की गई हैं।

- कार्यालय अधिशासी अभियन्ता सिंचाई निर्माण खण्ड सहारनपुर के पत्रांक 645/सिंनिखस/स्टोन क्रेशर,/दिनांक–23.03.2020, द्वारा उक्त सन्दर्भित स्टोन क्रेशर की यमुना नदी के फ्लड जोन से दूरी 730 मीटर सत्यापित की गई है। छायाप्रति संलग्न।
- कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, सहारनपुर के पत्रांक 3287/14–1 सहारनपुर, दिनांक–20.03.2020, द्वारा उक्त सन्दर्भित उद्योग स्थल की निकटतम आरक्षित वन क्षेत्र (हाथी रिर्जव), भगनपुरा, मुनारा सं0–908 से दूरी 11.58 किमी0 तथा हरियाणा राज्य के निकटतम कलेशर राष्ट्रीय उद्यान से दूरी 07.17 किमी0 सत्यापित की गई है। छायाप्रति संलग्न।

4. उक्त सन्दर्भित उद्योग में कच्चे माल की उपलब्धता के संबंध में इस कार्यालय के पत्रांक 32/एनओसी–665/एसआरई/2020 दिनांक 23.05.2020 के क्रम में कार्यालय जिलाधिकारी, सहारनपुर खनन अनुभाग के पत्रांक–4146/ख0अनु0/ 2020–21 दिनांक–10.06.2020 के माध्यम से अवगत कराया गया है कि प्रस्तावित उद्योग के प्रो0/पा0 देवेन्द्र सिंह पुत्र श्री धर्मवीर सिंह निवासी राजविहार कालोनी, गेट नं0 1 मं0 नं0 24 सहारनपुर द्वारा शपथ पत्र दिनांक 10.06.2020 प्रस्तुत किया गया है, जिसमें उनके द्वारा अवगत कराया गया है कि उनके द्वारा स्वीकृत पट्टा ग्राम रहना से माल क्रय किया जायेगा। छायाप्रति संलग्न।
5. तहसीलदार, तहसील–बेहट, जनपद–सहारनपुर द्वारा सत्यापित दूरी प्रमाण पत्र दिनांक–17.02.2020 द्वारा उक्त सन्दर्भित स्टोन क्रेशर स्थल की मुख्य मार्ग (सहारनपुर मार्ग) से दूरी 05 किमी0 से अधिक, वन विभाग की (वन रेंज) की दूरी 05 किमी0 से अधिक, निकटतम ग्राम आबादी की दूरी 01 किमी0 से अधिक, स्कूल सार्वजनिक स्थल से दूरी लगभग 01 किमी0 से अधिक, यमुना नदी के फ्लड जोन से दूरी लगभग 800 मी0 सत्यापित की गई है। छायाप्रति संलग्न।

क्रमश..2

6. कार्यालय जिला उद्यान अधिकारी सहारनपुर के पत्रांक–35/एन0ओ0सी0/स्टोन क्रेशर दिनांक 04.05.2020 द्वारा उक्त सन्दर्भित स्टोन क्रेशर को स्थापनार्थ हेतु अनापत्ति प्रमाण पत्र निर्गत किया गया है।
7. शिकायतकर्ता श्री जुनैद अययुबी पुत्र श्री तारिक निवासी–सहस्त्रधारा रोड, देहरादून उत्तराखण्ड द्वारा की गयी शिकायत के सम्बन्ध में सादर अवगत कराना है कि वर्ष 2012 में मा0 सर्वोच्च न्यायालय में योजित विशेष रिट याचिका संख्या 19628–19629/2009 दीपक कुमार व अन्य बनाम हरियाणा राज्य व अन्य में मा0 सर्वोच्च न्यायालय द्वारा दिनांक–16.01.2012(छायाप्रति संलग्न) को निम्नवत् आदेश पारित किये गये थेः–

(i) The District Collector, District Superintendent of Police, and the Additional Director (Mining Division) of Saharanpur, would see that no illegal mining be carried on in the District.

(ii) They are directed to take immediate steps to close down all illegal operating screening plant/crusher etc on both sides of the River Yamuna forthwith and the illegally mined Sand, Bagri and Boulders and the vehicles be seized forthwith;

(iii) Screening Plant/crushers located on either side of the River Yamuna, within the prohibited zone and operating in violation of guidelines issued by the U.P. Pollution Control board and/or within the prohibited zone, shall be immediately dismantled.

उपरोक्त आदेश के क्रम में जिलाधिकारी महोदय, सहारनपुर के पत्रांक 526(4)/खनिज, दिनांक 20.01.2012 द्वारा गठित कमेटी द्वारा यमुना नदी के किनारे प्रतिबंधित क्षेत्र एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड की गाईड लाईन का उल्लंघन करने वाली इकाईयों/प्रतिबंधित क्षेत्र में स्थित इकाईयों के विरूद्ध मा0 सर्वोच्च न्यायालय के उक्त आदेश पर प्लान्ट पर बन्दी/डिस्मेन्टलिंग की कार्यवाही की गयी थी। कार्यालय अभिलेखानुसार तत्समय डिस्मेटल कराया गया मैसर्स जय हनुमान स्क्रीनिंग प्लांट सैदमोहम्मदपुरगढ़ अवैध रूप से स्थापित था। स्क्रीनिंग प्लांट द्वारा स्थापना से पूर्व राज्य बोर्ड से नियमानुसार अनापत्ति प्रमाण पत्र प्राप्त नही किया गया था एवं न ही संचालन हेतु सहमति प्राप्त की गयी थी। उक्त स्क्रीनिंग प्लांट के खसरा संख्याओं के अभिलेख कार्यालय अभिलेखों मे नही हैं। जबकि प्रश्नगत स्टोन क्रेशर मैसर्स आकाश गंगा स्टोन क्रेशर की स्थापना खसरा संख्या 27/1 व 35मि0, ग्राम–सैद मौहम्मदपुरगढ़ अहतमाल, परगना–फैजाबाद, तहसील–बेहट, जनपद–सहारनपुर पर सभी सम्बन्धित विभागों यथा राजस्व विभाग, सिंचाई विभाग, वन विभाग, एवं कार्यालय जिला उद्यान विभाग की अनापत्तियों के आधार पर स्थल के, स्टोन क्रेशर की स्थापना के सम्बन्ध में बोर्ड मुख्यालय द्वारा जारी गाईड लाईन के अनुरूप होने के दशा में स्थापना हेतु अनापत्ति प्रमाण पत्र निर्गत किया गया हैं।

8. निरीक्षण दिनांक 24.06.2022 के दौरान उद्योग की प्लान्ट मशीनरी व वाईब्रेट्री स्क्रीन टीन शेड से आंशिक रूप से कवर्ड पायी गयी । उद्योग के पूरब दिशा में टीन शेड की लगभग 100 मी0 लम्बाई की अस्थाई विण्ड ब्रेकवाल स्थापित पायी गयी। उक्त के अतिरिक्त धूल जनित बिन्दुओं पर वाटर स्प्रींक्लर्स की स्थापना एवं नये पौधों का रोपण उद्योग द्वारा किया गया है। उद्योग परिसर एवं रास्ते पर वाटर टैंकर द्वारा जल छिडकाव किया जाता पाया गया। निरीक्षण के दौरान उपस्थित प्रतिनिधि को बोर्ड द्वारा जारी गाईडलाईन एवं सहमति की शर्तों का अनुपालन किये जाने हेतु निर्देशित किया गया।

उपरोक्तानुसार उद्योग की स्थापना के सम्बन्ध में उपरोक्त वर्णित सभी सम्बन्धित विभागों यथा सिंचाई विभाग, वन विभाग, राजस्व विभाग एवं उद्यान विभाग की अनापत्तियों/आख्याओं के आधार पर उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा स्थापनार्थ अनापत्ति प्रमाण पत्र एवं संचालन हेतु सहमति जल व वायु निर्गत की गयी है।

आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

24/06/2022

(महेन्द्र सिंह)
अवर अभियन्ता

क्षेत्रीय अधिकारी

24/06/2022

IGRS

UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :17/05/2020 To 16/05/2022

Ref No. -
95175/UPPCB/Saharanpur(UPPCBRO)/CTE/SAHARANPUR/2020

Dated:- 11/06/2020

To ,

Shri DEVENDAR SINGH
M/s AAKASH GANGA STONE CRUSHER
KHASRA NO. 27/1,35 M VILLAGE SAID MOHAMADPUR GARH GARH, TEHSIL BEHAT,SAHARANPUR,247121
SAHARANPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Polution) Act, 1981 as amended.

Please refer to your Application Form No.- 8614063 dated - 17/05/2020. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : 30°15'17.0"N 77°32'26.1"E

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	**Raw Material Unit Name**	**Raw Material Quantity**
RIVER BED MATERIAL (RBM)	Metric Tonnes/Day	500

C- Product with capacity :

Product Detail	
Name of Product	**Product Quantity**
CORSAND, BAZARI STONE GRITS & DUST T/DAY	500

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	**Unit Name**	**Licence Product Capacity**	**Install Product Capacity**
Nil	Metric Tonnes/Day	00	00

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	**Name of Source**	**Quantity (KL/D)**
Other	SUBMERSIBLE	5.0

3. Quantity of effluent (In KLD) :

SHIV RAM MAURYA
Digitally signed by SHIV RAM MAURYA
Date: 2020.06.11 19:36:56 +05'30'

Effluent Details	
Source Consumption	**Quantity (KL/D)**
Domestic	1.0
Others(Dust Suppression)	2.0
Others(Washing)	2.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	**Consumption(tpd/kld)**	**Use**
Diesel	0.2	380 & 10 K.V.A DG SETS

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 16/05/2022 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, I974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

SHIV RAM MAURYA
Digitally signed by SHIV RAM MAURYA
Date: 2020.06.11 19:37:06 +05'30'

1-This Unit will be established on the land of M/s Akash Ganga Stone Crusher, Khasra No. 27/1 & 35M, area 1.5 Hector Village Said Mohamadpur Garh, Tehsil Behat, District- Saharanpur on location whose latitude and longitude is 30°15'17.0"N & 77°32'26.1"E
2-Unit will not expand, add or alter any activity in the proposed plant without prior consent of the State Board.
3-Unit shall not discharge any Industrial/Trade Effluent outside premises.
4- Unit will ensure sewage disposal through Septic Tank/Soak Pit & also appropriate toilets and bathrooms shall be provided to the workers.
5-Use of water in the production process should not exceed 5.0 K.L./ day according to the proposal in the process category. The water used in the process should be reused through settling tank
6-Unit will ensure proper arrangement of Rain Water Harvesting for Ground Water Recharging.
7-Unit shall follow all the provisions of Solid Waste Rules 2016, Construction and demolition Rules 2016, Noise Pollution (Regulation and control) Rules 2000 & Hazardous Waste (Management and Transboundary) Rules 2016.
8-Unit shall obtained N.O.C from Central Ground Water Authority for the abstraction of ground water and a copy of above NOC will submit in this office within 03 month.
9-Unit is directed to comply the provision of Section 21/22 and Section 25/26 of Air Pollution (Prevention & Control) Act 1981 & Water Pollution (Prevention & Control) Act 1974 respectively with the compliance of above mention conditions.
10-The unit shall install water meter on the water intake point and will maintain a logbook regarding that.
11-This CTE can be revoked if a public Grievance is received and confirmed against the Unit.
12-Unit shall install air pollution control system as per Feasibility report submitted in this office.
13-During construction phase Unit shall submit Ambient Air Monitoring and Source Emission monitoring Report within one month.
14-Unit shall installed proper arrangement of air and noise pollution control on proposed D.G. Sets has been capacity 380 KVA & 10 KVA.
15-Unit shall not store the raw material outside the factory premises.
16-Unit shall ensure the development of Green belt inside premises as per the guidelines.
17-Procurement of raw material should be done as per the guidelines of Mining Department and for it storage letter and order to be get from District Magistrate officer (Mining Department) Saharanpur. And the same should be submitted in this office.
18-If any information found to be false in future provided by proposed unit this NOC will automatically be deemed cancelled.
19-Land use certificate from Competent Authority shall be submitted within one month in this office.
20-As per flood zone certificate issued by Irrigation Department Saharanpur, if flood zone will be changed in future this NOC will deemed as cancelled.
21-Unit shall comply all order/directions passed by Hon'ble Supreme Court/Hon'ble High Court/ Hon'ble National Green Tribunal.
22-This Noc issued under on basis of information provided by concern department (Irrigation, Mining, Horticulture, Forest, Revenue department) submitted by the proponent.

Please note that consent to Establish will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 11/07/2020 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

SHIV RAM MAURYA
Digitally signed by SHIV RAM MAURYA
Date: 2020.06.11 19:37:17 +05'30'

Regional Officer
Saharanpur

Dated:- 11/06/2020

Copy To -

Regional Officer
Saharanpur

कार्यालय जिलाधिकारी सहारनपुर
(खनन अनुभाग)

पत्रांक 3936 /ख0अनु0/स्टोन क्रेशर/2019–20 दिनांक 14/05/2020

विषयः– **पर्यावरणीय दृष्टिकोण से स्टोन क्रेशर की स्थापना किये जाने के सम्बन्ध में।**

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
सहारनपुर।

महोदय,

उपरोक्त विषयक मैसर्स आकाश गंगा स्टोन क्रेशर ग्राम सैद मौहमदपुर गढ अहतमाल तहसील बेहट जिला सहारनपुर पार्टनर श्री देवेन्द्र सिंह पुत्र श्री धर्मबीर सिंह निवासी 24 गेट नं0–1, राज विहार कालोनी, पेपर मिल रोड, सहारनपुर द्वारा प्रार्थना पत्र दिनांक 13.05.2020 कार्यालय में प्रस्तुत किया गया है, जिसमें अनुरोध किया गया है कि ग्राम सैद मौहमदपुर गढ अहतमाल तहसील बेहट जनपद सहारनपुर के खसरा संख्या 27/1 व 35मि में मेसर्स मैसर्स आकाश गंगा स्टोन क्रेशर की स्थापना की जानी है, जिसमें उ0प्र0 प्रदूषण नियंत्रण बोर्ड की गाईड लाईन्स के अनुसार स्टोन केशर के स्थापना हेतु सिंचाई विभाग द्वारा नदी फ्लड जोन से एरिये की दूरी व वन विभाग से दूरी प्रमाण पत्र की आवश्यकता है, जिसके संबंध में कार्यालय अधिशासी अभियन्ता, सिंचाई निर्माण खण्ड, सहारनपुर ने पत्र संख्या 645/सिंनिखस/स्टोन केशर दिनांक 23.03.2020 द्वारा उक्त क्षेत्र की नदी फ्लड जोन से दूरी 730 मीटर तथा प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, सहारनपुर ने अपने पत्र संख्या 3287/14–1 दिनांक 20.03.2020 द्वारा आरक्षित वन क्षेत्र (हाथी रिर्जव) से दूरी 11.68 किमी0 है।

अत. मैसर्स आकाश गंगा स्टोन क्रेशर ग्राम सैद मौहमदपुर गढ अहतमाल तहसील बेहट जिला सहारनपुर पार्टनर श्री देवेन्द्र सिंह द्वारा प्रार्थना पत्र दिनांक 13.05.2020 एवं सिंचाई विभाग की आख्या दिनांक 23.03.2020 व वन विभाग की आख्या दिन

ांक 20.03.2020 की छायाप्रति संलग्नकों सहित प्रेषित है कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईड लाइन्स के अनुसार स्टोन केशर के स्थापना के संदर्भ में नियमानुसार अनापत्ति प्रमाण पत्र दिये जाने हेतु प्रेषित की जा रही है।

भवदीय,

(आशीष कुमार)
खान अधिकारी
सहारनपुर।

संख्या व दिनांक उक्त।

प्रतिलिपि–मैसर्स आकाश गंगा स्टोन क्रेशर ग्राम सैद मौहमदपुर गढ अहतमाल तहसील बेहट जिला सहारनपुर पार्टनर श्री देवेन्द्र सिंह को सूचनार्थ हेतु प्रेषित।

खान अधिकारी
सहारनपुर।

कार्यालय अधिशासी अभियन्ता
सिंचाई निर्माण खण्ड, सहारनपुर।

पत्रांकः 645 /सिंनिखस/स्टोनक्रेशर, /दिनाँक 23-03- 2020

विषयः **मैसर्स आकाश गंगा स्टोन क्रेशर ग्राम सैद मौहमदपुर गढ अहतमाल तहसील बेहट जिला सहारनपुर की स्थापना हेतु दूरी प्रमाण पत्र दिये जाने के सम्बन्ध में।**

सन्दर्भः आपका पत्रांक 3752/खनिज/2019–20/दिनांकः19.03.2020

खान अधिकारी, सहारनपुर।

उपरोक्त विषयक अपने कार्यालय के पत्रांकः 3532/खनिज/2019–20, दिनांक 19.02.2020 का अवलोकन करें, जिसके क्रम में इस कार्यालय के पत्र संख्या– 531/सिंनिखस /स्टोन क्रेशर/दिनांक 05.03.2020 के द्वारा "**मैसर्स आकाश गंगा स्टोन क्रेशर ग्राम सैद मौहमदपुर गढ मुस्तहकम तहसील बेहट जिला सहारनपुर**" की स्थापना हेतु दूरी प्रमाण पत्र जारी किया गया था, जिसके उपरान्त आपके कार्यालय के पत्र संख्या–3752/ खनिज/2019–20/दिनांक 19.03.2020 द्वारा अवगत कराया गया कि **मैसर्स आकाश गंगा स्टोन क्रेशर ग्राम सैद मौहमदपुर गढ मुस्तहकम तहसील बेहट जिला सहारनपुर** में त्रुटिवंश ग्राम सैद मौहम्मदपुर गढ अहतमाल के स्थान पर ग्राम सैद मौहम्मदपुर मुस्तकम हो गया है, एवं आपके द्वारा अनुरोध किया गया है कि प्रकरण में ग्राम सैद मौहम्मदपुर गढ अहतमाल पढा जायें। उक्त समस्त प्रकरण को दृष्टिगत रखते हुए इस कार्यालय के पत्र संख्या–531/सिंनिखस/स्टोनक्रेशर/दिनांक 05.03.2020 (जिसमे विषयक स्टोन क्रेशर की स्थापना हेतु दूरी की गणना ग्राम सैद मौहमदपुर गढ अहतमाल के खसरा संख्या 27/1 व 35 मि से ही की गयी थी परन्तु पत्र में टंकन त्रुटिवंश सैद मोहमदपुर गढ मुस्तहकम हो गया था) को अधोहस्ताक्षरी द्वारा निरस्त किया जाता है।

अतः पुनः उक्त प्रकरण पर स्टोनक्रेशर की स्थापना करने हेतु प्रस्तावित डग स्थल, वर्तमान यमुना नदी के फ्लड जोन से दूरी सम्बन्धी आख्या संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु निम्नवत् प्रेषित हैः–

क्र0सं0	स्टोन क्रेशर का नाम व पता	यमुना नदी के फ्लड जोन से दूरी
1	"मैसर्स आकाश गंगा स्टोन क्रेशर ग्राम सैद मौहमदपुर गढ अहतमाल तहसील बेहट जिला सहारनपुर" पा0 श्री देवेन्द्र सिंह पुत्र श्री धर्मबीर सिंह निवासी 24 गेट नं0–1, राज विहार कालोनी, पेपर मिल रोड, सहारनपुर के खसरा संख्या–27/1 व 35मि है।	730.00 मीटर

संलग्नकः– रिपोर्ट।

V.K.

अधिशासी अभियन्ता
सिंचाई निर्माण खण्ड,
सहारनपुर
23-03-2020

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग ,सहारनपुर

पत्रांक : 3287 / 14-1 दिनांक, सहारनपुर 20-3-2020

सेवा में,

कार्यालय जिलाधिकारी,
(खनंन अनुभाग)
सहारनपुर।

विषयः– मैसर्स आकाश गंगा स्टोन केशर, ग्राम सैद मोहम्मदपुर गढ़, अहतमाल, तहसील बेहट, जिला सहारनपुर क स्थापना हेतु दूरी प्रमाण दिये जाने के संबन्ध में।

सन्दर्भः–आपका पत्र संख्या– 3531/खनिज/2019–20 दिनांक 19.02.2020 एवं पत्रांक–0753/खनिज/2019–20 दिनांकः 19.03.2020

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के कम में मैसर्स आकाश गंगा स्टोन केशर, प्रो० श्री देवेन्द्र सिंह पुत्र श्री धर्मवीर सिंह, निवासी 24 गेट नं0–1, राजविहार कालोनी, पेपर मिल रोड, जिला सहारनपुर द्वारा स्टोन केशर के प्रस्तावित स्थापना स्थल ग्राम सैद मोहम्मदपुर गढ़, अहतमाल, तहसील बेहट, जिला सहारनपुर के खसरा संख्या–27/1 व 35 मि0 की जी0पी0एस0 रीडिंग एवं निकटतम आरक्षित वन क्षेत्र से दूरी हेतु क्षेत्रीय वनाधिकारी, बेहट से जॉच आख्या मांगी गयी। क्षेत्रीय वनाधिकारी, बेहट द्वारा प्रेषित जॉच आख्या निम्न प्रकार हैः–

क0 सं0	स्टोन केशर का नाम व स्थल	स्टोन केशर में जी0पी0एस0 रीडिंग	उ0प्र0 के निकटतम आरक्षित वन क्षेत्र (हाथी रिर्जव) की जी0पी0एस0 रीडिंग (मगनपुरा मुनारा सं0 908से)	उ0प्र0 के निकटतम आरक्षित वन क्षेत्र (हाथी रिर्जव)मगनपुरा मुनारा सं0 908से दूरी किमी0 में।	हरियाणा राज्य के निकटतम कलेसर राष्ट्रीय उद्यान की जी0पी0एस0 रीडिंग	हरियाणा राज्य के निकटतम कलेसर राष्ट्रीय उद्यान से दूरी किमी0में।
1	2	3	4	6	5	7
1.	मैसर्स आकाश गंगा स्टोन केशर, ग्राम सैद मोहम्मदपुर गढ़, अहतमाल, तहसील बेहट, जिला सहारनपुर के खसरा संख्या– 27/1 व 35 मि0	N30^0 15'17.0'' E077^0 32'26.1''	N30^0 20'04.4'' E077^0 37'04.0''	11.58 किमी0	N30 18'44.0'' E077 34'26.9''	7.17 किमी0

अतः सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय

(विजय सिंह)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग,
सहारनपुर

पत्रांकः– / दिनांकत।

प्रतिलपि क्षेत्रिय वन अधिकारी ,बेहट रेंज को सूचनार्थ प्रेषित।

(विजय सिंह)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग,
सहारनपुर

भारत सरकार
Government of India
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES

उद्योग आधार Udyog Aadhaar

MSME

B

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAM No.	UP64B0011025		

Udyog Aadhaar Registration Certificate

Udyog Aadhaar Number: UP64B0011025

Name of Enterprise: AKASH GANGA STONE CRASHER

Location of Plant Details

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	KHASRA NO. 27/1, 35M	SAID MOHAMMADPUR GARH AHATMAL	GANDEWAR RAIPUR ROAD	TEHSIL BEHAT	SAHARANPUR	247121	UTTAR PRADESH	SAHARANPUR

Official Address of Enterprise: VILLAGE SAID MOHAMMADPUR GARH TEHSIL BEHAT SAHARANPUR

District: SAHARANPUR State: UTTAR PRADESH PIN: 247121
Mobile No: 9058407120 Email: malikrvr90@gmail.com

Date of commencement: 14/02/2020

Major Activity: MANUFACTURING

Enterprise Type: Small

Previous Registration details-if any: ::

National Industry Classification Code

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	08 - Other mining and quarring	0810 - Quarrying of stone, sand and clay	08106 - Operation of sand or gravel pits, basalt / porphyry, clay (ordinary), crushing and breaking of stone for use as a flux or raw material in lime or cement, manufacture or as building material, road metal or ballast and other materials for construction	Manufacturing

Acknowledgement Date of Filing: 06/03/2020 Date of Printing: 06/03/2020

Disclaimer: This is computer generated statement, no signature required.
Printed from udyogaadhaar.gov.in

MyMsme Mobile App (Beta Version) is available now for download. https://play.google.com/store/apps/details?id=msme.mymsme

PRINT

कार्यालय जिला उद्यान अधिकारी, सहारनपुर।

पत्रांक 35 /एन0ओ0सी0/स्टोन क्रेशर दिनांक 04-05-2020

– : : अनापत्ति प्रमाण पत्र : : –

श्री देवेन्द्र सिंह पुत्र श्री धर्मवीर सिंह निवासी 24 गेंट नं0 1 राजविहार कालोनी, पेपर मिल रोड, जिला सहारनपुर द्वारा स्थापित किये जाने वाले स्टोन क्रेशर का स्थलीय सत्यापन श्री ब्रजेश कुमार सहायक उद्यान निरीक्षक द्वारा मौके पर जाकर किया गया। यह स्टोन क्रेशर मैसर्स आकाश गंगा स्टोन क्रेशर के नाम से ग्राम सैद मौहम्मदपुर गढ अहतमाल, तहसील बेहट, जिला सहारनपुर के खसरा नं0 27/1 व 35मि में चलाया जाना प्रस्तावित है। यह ग्राम फल पट्टी क्षेत्र में नही आता है। उ0प्र0 प्रदूषण नियंत्रण बोर्ड, पिकप भवन, तृतीय तल, बी–ब्लाक, विभूति खण्ड गोमती नगर, लखनऊ के पत्र सं0 जी10595/32/2010–11/36 दिनांक 19.04.2011 द्वारा निर्गत दिशा निर्देशों के अनुसार उक्त स्थल से पूर्व–पश्चिम में 1500 मी0 एवं उत्तर–दक्षिण में 500 मी0 की दूरी तक ऐसा कोई फलदार आम का बाग नही है, जो बाग की श्रेणी में आता हो तथा उसको इस स्टोन क्रेशर से कोई हानि होती हो।

श्री देवेन्द्र सिंह पुत्र श्री धर्मवीर सिंह को मैसर्स आकाश गंगा स्टोन क्रेशर ग्राम सैद मौहम्मदपुर गढ अहतमाल, तहसील बेहट, जिला सहारनपुर के खसरा नं0 27/1 व 35मि में चलाये जाने हेतु उद्यान विभाग द्वारा अनापत्ति प्रमाण पत्र निर्गत किया जाता है।

जिला उद्यान अधिकारी
सहारनपुर।

महोदय

संलग्न प्रार्थना पत्र श्री देवेन्द्र सिंह पुत्र श्री धर्मवीर सिंह निवासी :
1 राज विहार कालोनी पेपरमिल रोड सहारनपुर ने इसी प्रमाण पत्र की ग्राम
प्रधानी ग्राम सैद मौहम्मदपुर गढ़ महलाल के ख० न० 271, व 35 मि० मे स्टोन
स्थापित करना चाहता है। जिसकी जाँच की गयी। जाँच आख्या निम्न प्रकार

1. मुख्यमार्ग (सहारनपुर मार्ग) से इसी लगभग 5 कि०मी० है।
2. ग्राम की आबादी व धार्मिक स्थल स्कूल व अन्य संवेदनशील स्थलो से
इसी 1 कि०मी० से अधिक है।
3. नदी (फलड जोन) से इसी लगभग 800 मीटर है।
4. वन विभाग से लगभग इसी 5 कि०मी० है।
5. नजदीकी बाग से इसी लगभग 1000 मी० है (एक हजार मीटर)

आख्या सेवा मे सादर प्रेषित है।

14/2/2020

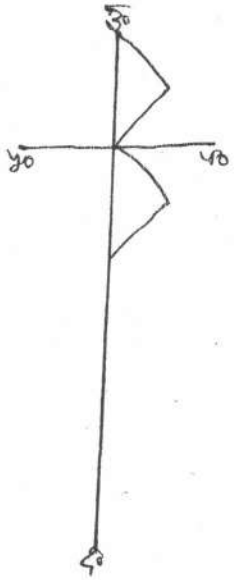
महोदय

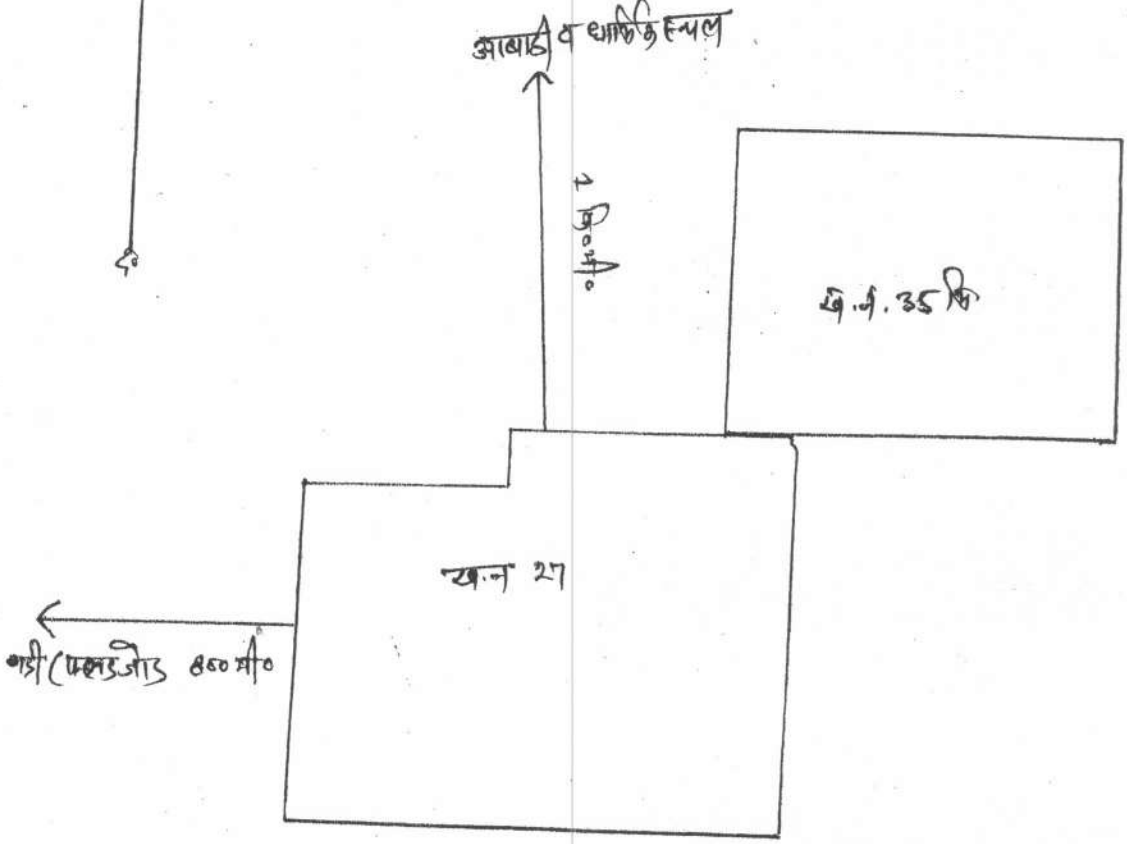
14-02-2020

R I [illegible]

12/2/2020

नजरी नक्शा ग्राम सैदनगरपुर गढ़ अहतमाल
परगना - फैजाबाद
तह० - बेहट
जिला - सहारनपुर
ख.न - 27/1 व 35 मि०





14/02/2020

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 108334/UPPCB/Saharanpur(LAB)/CTO/air/SAHARANPUR/2020 **Dated : 11/11/2020**

To ,

Shri DEVENDAR SINGH
M/s M/S AAKASH GANGA STONE CRUSHER
KHASRA NO. 27/1,35 M VILLAGE SAID MOHAMADPUR GARH GARH, TEHSIL BEHAT,SAHARANPUR,247121
SAHARANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. M/S AAKASH GANGA STONE CRUSHER

Reference Application No. 9911675 Dated : 11/11/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s M/S AAKASH GANGA STONE CRUSHER. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 23/10/2020 to 31/07/2022 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER
SAHARANPUR

Enclosed : As above
(condition of consent):

Copy to:

REGIONAL OFFICER
SAHARANPUR

U.P. Pollution Control Board

Dated : 11/11/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Grit, Dust, Bajri & Coresand-500 MT/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	380 K. V. A.	DIESEL	01	Particulate Matter	As per EPA norms
2	10 K V A	DIESEL	01	Particulate Matter	As per EPA norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	01	Particulate Matter	As per EPA norms
2	02	Particulate Matter	As per EPA norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

This Consent is granted/renewal on the recommendation of RO and subject to following conditions: This Consent is for: a) The Compliance to the norms for emission as prescribed in schedule-1 of environment (protection) Rules, 1986 as may be prescribed by the Board. b) Noise and ambient air quality to be maintained within Ambient Air Quality Standards for noise as specified in schedule III of afore said Rules. c) The effluent (domestic /industrial) conforming to the limits as prescribed in Schedule-I or Schedule-VI of Environment Protection Rules 1986 as amended or as may be prescribed by the Board.
1.Unit shall not discharge any kind of Industrial effluent.
2.Unit shall comply all the provision Solid waste Management rule 2016.
3.Unit shall not pollute any water sources in the area like drinking source, pond or well etc.
4.Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
5.No debris shall be thrown along the roads or water course and the debris shall be either utilized or disposed in designated dumping sites.
6.Unit shall develop green belt 10 meter or 33% of Total area (whichever is less).
7.Unit shall maintain the stack height of D.G. set as per EPA Norms.
8.No change or alteration of the industrial plant is to be made without the prior permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.
9.The project proponent shall be liable to clear any past/current liability on account of difference consent fees if detected at any subsequent stage.
10.In case of process disturbance/failure of pollution control equipments, the respective Units shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
11.If operations are planned to be done with backup power, the generator shall have adequate capacity to run all the associated pollution control devices.
12.There shall not be any fugitive emission from the plant or premises.
13.Arrangements of rainwater harvesting shall be provided and maintained.
14.The emission/effluent shall be got sampled and tested by the Unit as well as concerned Regional Office as prescribed and further renewal shall be dependent up on the results of samples so collected and tested.
15.Properly enclosed all the equipments in Jaw Crusher Granulator, Vibratory Screen and Rotopactor by shed made of tin sheets. Must be operate & Maintained properly.
16.Provide properly designed spray facility at raw material feeding point and product delivery point of each of all equipment for dust suppression. Must be operate & Maintained properly.
17.All the final delivery conveyer belts should be covered and provided with spray facility for dust suppression. Must be operate & Maintained properly.
18.Properly designed chutes should be provided for discharge of product. Discharge point of all chutes should be lower than height of wind breaking wall.
19.Wind breaking wall should be provided in front of all the final product discharge points.
20.The unit shall provided water recycling arrangements for re-use of water used in the screening plant. Must be operate & Maintained properly.
21.The unit shall provide the proper for regular cleaning and wetting of the ground with in the premises. 22.Flow meter should be provided to measure the daily water consumption and daily water consumption record for screening, spraying and ground wetting shall be maintained.
23.Proper stack facility and acoustic enclosure should be provided at DG Set.
24.R.C.C. road should be provided from product discharge point to product loading point.
25.Diesel consumption record should be maintained.
26.The unit should submit agreement, which shall clearly indicate the quantity of raw material that will be supplied by the mine leaseholder to the stone crusher/Screen Plant unit, and with valid environmental Clearance and Permission from District Collector of mine leaseholder.
27.Unit shall maintained all necessary arrangement for the control of air pollution as per prescribe guideline.
28.The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolated as well as from a unit located in a cluster should be less than 600 mg/Nm3. The measurements are to be conducted at least twice a month for all the 12 months in a year.
29.Unit shall submit monitoring report of Stack Emission/Ambient Air Quality quarterly in this office. 30.This consent is under Directions of Hon’ble Supreme Court & Hon’ble National Green Tribunal. 31.The unit shall get the stocks holding license and all conditions should be complied. The raw Issued with the permission of competent authority . For and on behalf of U.P. Pollution Control Board . Regional Officer Saharanpur material should be ensured according to the by-laws of the mining department.
32.Unit shall ensure all compliances mentioned in stone crusher/Screening Plant guideline before

operation.
33.Unit is directed to submit N.O.C from Central Ground Water Authority for the abstraction of ground water within six month from date of this consent order, after that this consent has been deemed cancelled.
34.As per the flood zone distance certificate issued by Irrigation Department Saharanpur, the unit shall ensure submission of the flood zone distance certificate every year in the month of September.
35.This consent can be revoked if a public Grievance is received and confirmed against the industry.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER
SAHARANPUR

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
108354/UPPCB/Saharanpur(LAB)/CTO/water/SAHARANPUR/2020

Dated : 11/11/2020

To ,

Shri DEVENDAR SINGH
M/s M/S AAKASH GANGA STONE CRUSHER
KHASRA NO. 27/1,35 M VILLAGE SAID MOHAMADPUR GARH GARH, TEHSIL BEHAT,SAHARANPUR,247121
SAHARANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. M/S AAKASH GANGA STONE CRUSHER

Reference Application No :9912928 **Dated :11/11/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. M/S AAKASH GANGA STONE CRUSHER is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 23/10/2020 to 31/07/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER
SAHARANPUR

Enclosed : As above
(condition of consent):

Copy to:

REGIONAL OFFICER
SAHARANPUR

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.M/S AAKASH GANGA STONE CRUSHER vide

Consent Order No. 9912928/ Water Dated : 11/11/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Grit, Dust, Bajri & Coresand-500 MT/Day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	0.5	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per EPA norms
2	BOD	As per EPA norms
3	COD	As per EPA norms

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

This Consent is granted/renewal on the recommendation of RO and subject to following conditions: This Consent is for: a) The Compliance to the norms for emission as prescribed in schedule-1 of environment (protection) Rules, 1986 as may be prescribed by the Board. b) Noise and ambient air quality to be maintained within Ambient Air Quality Standards for noise as specified in schedule III of afore said Rules. c) The effluent (domestic /industrial) conforming to the limits as prescribed in Schedule-I or Schedule-VI of Environment Protection Rules 1986 as amended or as may be prescribed by the Board.
1.Unit shall not discharge any kind of Industrial effluent.
2.Unit shall comply all the provision Solid waste Management rule 2016.
3.Unit shall not pollute any water sources in the area like drinking source, pond or well etc.
4.Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
5.No debris shall be thrown along the roads or water course and the debris shall be either utilized or disposed in designated dumping sites.
6.Unit shall develop green belt 10 meter or 33% of Total area (whichever is less).
7.Unit shall maintain the stack height of D.G. set as per EPA Norms.
8.No change or alteration of the industrial plant is to be made without the prior permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.
9.The project proponent shall be liable to clear any past/current liability on account of difference consent fees if detected at any subsequent stage.
10.In case of process disturbance/failure of pollution control equipments, the respective Units shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
11.If operations are planned to be done with backup power, the generator shall have adequate capacity to run all the associated pollution control devices.
12.There shall not be any fugitive emission from the plant or premises.
13.Arrangements of rainwater harvesting shall be provided and maintained.
14.The emission/effluent shall be got sampled and tested by the Unit as well as concerned Regional Office as prescribed and further renewal shall be dependent up on the results of samples so collected and tested.
15.Properly enclosed all the equipments in Jaw Crusher Granulator, Vibratory Screen and Rotopactor by shed made of tin sheets. Must be operate & Maintained properly.
16.Provide properly designed spray facility at raw material feeding point and product delivery point of each of all equipment for dust suppression. Must be operate & Maintained properly.
17.All the final delivery conveyer belts should be covered and provided with spray facility for dust suppression. Must be operate & Maintained properly.
18.Properly designed chutes should be provided for discharge of product. Discharge point of all chutes should be lower than height of wind breaking wall.
19.Wind breaking wall should be provided in front of all the final product discharge points.
20.The unit shall provided water recycling arrangements for re-use of water used in the screening plant. Must be operate & Maintained properly.
21.The unit shall provide the proper for regular cleaning and wetting of the ground with in the premises. 22.Flow meter should be provided to measure the daily water consumption and daily water consumption record for screening, spraying and ground wetting shall be maintained.
23.Proper stack facility and acoustic enclosure should be provided at DG Set.
24.R.C.C. road should be provided from product discharge point to product loading point.
25.Diesel consumption record should be maintained.
26.The unit should submit agreement, which shall clearly indicate the quantity of raw material that will be supplied by the mine leaseholder to the stone crusher/Screen Plant unit, and with valid environmental Clearance and Permission from District Collector of mine leaseholder.
27.Unit shall maintained all necessary arrangement for the control of air pollution as per prescribe guideline.
28.The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolated as well as from a unit located in a cluster should be less than 600 mg/Nm3. The measurements are to be conducted at least twice a month for all the 12 months in a year.
29.Unit shall submit monitoring report of Stack Emission/Ambient Air Quality quarterly in this office. 30.This consent is under Directions of Hon’ble Supreme Court & Hon’ble National Green Tribunal. 31.The unit shall get the stocks holding license and all conditions should be complied. The raw Issued with the permission of competent authority . For and on behalf of U.P. Pollution Control Board . Regional Officer Saharanpur material should be ensured according to the by-laws of the mining department.
32.Unit shall ensure all compliances mentioned in stone crusher/Screening Plant guideline before

operation.
33.Unit is directed to submit N.O.C from Central Ground Water Authority for the abstraction of ground water within six month from date of this consent order, after that this consent has been deemed cancelled.
34.As per the flood zone distance certificate issued by Irrigation Department Saharanpur, the unit shall ensure submission of the flood zone distance certificate every year in the month of September.
35.This consent can be revoked if a public Grievance is received and confirmed against the industry.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER
SAHARANPUR

ANNEXURE IV

कार्यालय ज्वाईन्ट मजिस्ट्रेट/उप जिलाधिकारी, बेहट जनपद–सहारनपुर।

पत्रांक: 957/एसटी0 दिनांक: 05 जुलाई,

विषयः– मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या–230/2022 (I.A.No. संख्या 69, जुनैद अययुबी बनाम स्टेट ऑफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 18.04.2022 के में।

अपर जिलाधिकारी (वित्त एवं राजस्व)
सहारनपुर

उपर्युक्त विषयक अपने कार्यालय के पत्र संख्या 210/NGT OA No. 230/2022 31.12.2022 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके क्रम में अधोहस्ताक्षरी द्वारा नायब तहसीलदार मुजफ्फ आख्या प्राप्त की गयी। नायब तहसीलदार मुजफ्फराबाद द्वारा अपनी आख्या में उल्लिखित किया गया है कि:–

01) आकाशगंगा स्टोनक्रेशर , ग्राम सैदमौहम्मदपुर गढ (मुस्त0) पुराना फैजाबाद की मूल आबादी से लगभग दूरी पर स्थित है।

02) आकाशगंगा स्टोनक्रेशर, जमुना नदी के वर्तमान मुख्य थाना से लगभग 740 मीटर दूरी पर स्थित है।

03) आकाशगंगा स्टोनक्रेशर, नजदीकी बाग से लगभग 503 मीटर दूरी पर स्थित है।

नायब तहसीलदार मुजफ्फराबाद द्वारा प्रेषित आख्या मूल रूप में प्रेषित।

संलग्नकः–उपरोक्तानुसार।

ज्वाईन्ट मजिस्ट्रेट/उप जिलाधिक
बेहट।

हेदय,

आपके मौखिक आदेशानुपालन में ग्राम- सैद मौ० पुर गद्द (मुस्तमल) परगना- फैजाबाद के खसरा नाका 17/1 में स्थित अलखगंगा स्टोनक्रेशर की अमुना के वर्तमान मुख्य बहाव से व आबादी से व वन- से दूरी के संबंध में आख्या चाही गयी है। जांच आख्या निम्नवत् है

1- प्रश्नगत स्टोनक्रेशर, ग्राम- सैद मौ० पुर गद्द (मुस्त परगना- फैजाबाद की मूल आबादी से लगभग 750 मी० दूरी पर स्थित है।

2- प्रश्नगत स्टोनक्रेशर, अमुना नदी के वर्तमान मुख्य धारा से लगभग 740 मी० दूरी पर स्थित है।

3- प्रश्नगत स्टोनक्रेशर, नजदीकी वन से लगभग 503 मी० की दूरी पर स्थित है।

आख्या उपरोक्तानुसार महोदय की सेवा में सादर प्रेषित।

04/07/2022
अभिषेक सिंह (लेखपाल)
कानूनगो.....
तहसील - देहट (सहारनपुर)

04.07.22
(NJ)

ANNEXURE V

Report
of the Project Work

Measurement of shortest distance between the site of M/s Akash Ganga Stone Crusher, Village- Said Mohamadpur Garh, Pargana- Faizabad, Tehsil- Behat, Distt.- Saharanpur, and HFL of Yamuna River

Project Investigators

Prof. P. K. Garg
Prof. R. D. Garg

Civil Engineering Department
Indian Institute of Technology Roorkee
Roorkee-247667, Uttarakhand

May 10, 2022

Preamble

The proprietor of firm M/s Akash Ganga Stone Crusher, Village- Said Mohamadpur Garh, Tehsil-Behat, Distt. Saharanpur approached IIT Roorkee to undertake the work for shortest distance measurement between the site of the Stone Crusher and HFL of Yamuna River there. The map of the site of M/s Akash Ganga Stone Crusher covering Khasra Nos. 35म, and 27/1 provided by the client is shown in Fig. 1. IIT Roorkee agreed to carry out the proposed work as per IIT Rules.

Introduction

IIT Roorkee team members visited the site of M/s Akash Ganga Stone Crusher on May 8, 2022 to carry out the measurement work. The team members did the reconnaissance survey of the whole area to decide the locations for setting up the modern surveying instruments as well as locations for taking up the measurements. Flood plain zone of Yamuna River towards the UP state side was identified on the ground. Field photographs of the site are shown in Figures 2 and 3, as closer view of the site and distant view of River Yamuna, respectively.

The High Flood Level (HFL) of Yamuna River is 207.49 meters that reached on Sept. 6, 1978 after around 7 lakh cusecs (cubic feet per second) water was released in Yamuna on Sept. 3, 1978 at 04:00 hrs from Tajewala Barrage. This barrage was decommissioned and replaced by Hathnikund barrage in early 1990s. The flood monitoring of River Yamuna began in 1963. Since then, the river has experienced high floods in years 1988, 1995, 2010 and 2013. The 2010 and 2013 floods also crossed 207 metres mark but fell short of 1978 level (i.e. 207.49 meters). *[References: (i) https://sandrp.in/2018/07/28/floods-flood-monitoring-in-yamuna-july-2018/, (ii) Azhar Hussain, 2015, Flood Peak Estimation at Hathnikund and Okhla Barrage, Journal of Civil Engineering and Environmental Technology, Volume 2, Number 13; July-September, 2015, pp. 40-45. http://www.krishisanskriti.org/jceet.html, and (iii)http://scertdelhi.nic.in/wps/wcm/connect/doit_irrigation/Irrigation+and+Flood+Control/Extra2/Flood+Problem+due+to+River+Yamuna]*

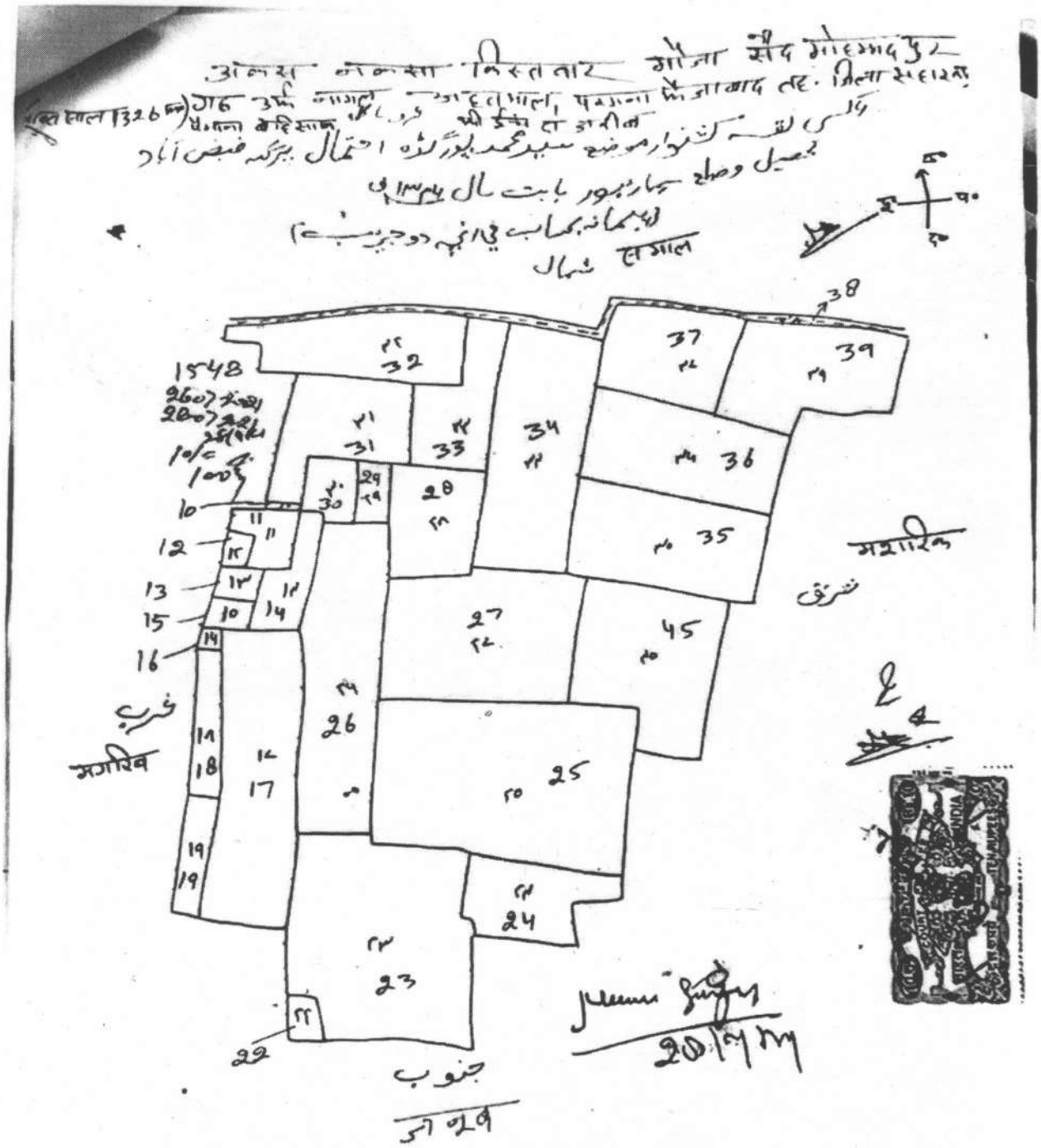


Fig. 1: Map of the site of Akash Ganga Stone Crusher covering Khasra Nos. 35म, and 27/1

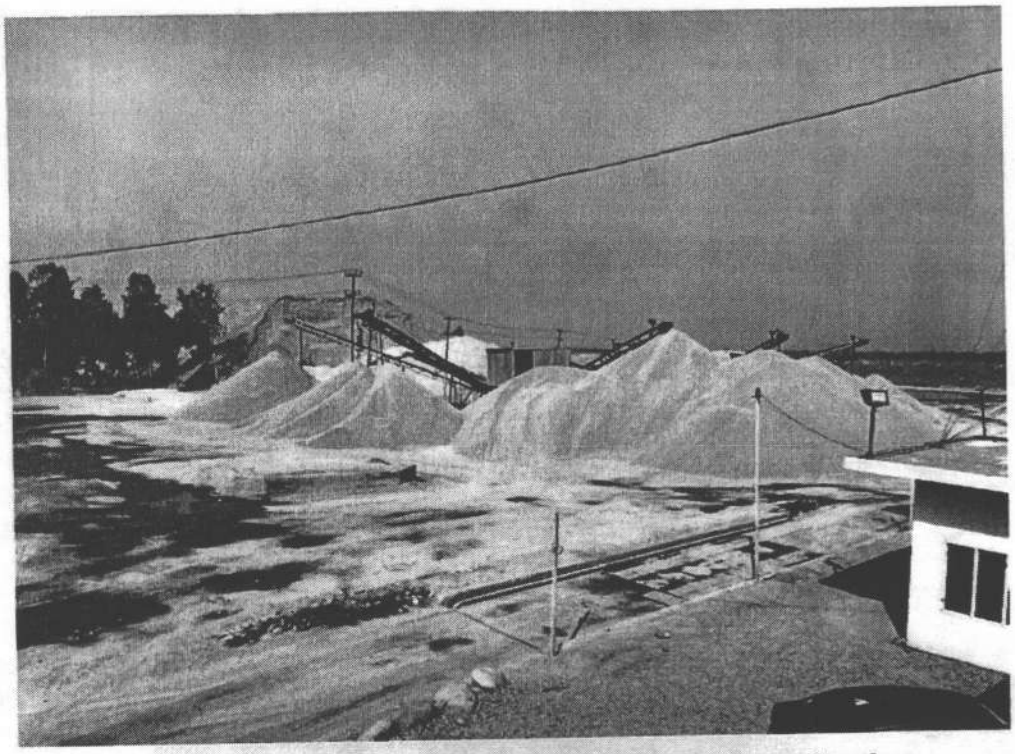


Fig. 2: Closer view of the site of Akash Ganga Stone Crusher

Fig. 3: Far end view of Yamuna river from the Akash Ganga Stone Crusher Site

Firstly, the GPS (Global Positioning System) was set up at the site to have clear signals from GPS satellites (Fig. 4). Geographical 3D coordinates of the site were taken by taking long-time observations.

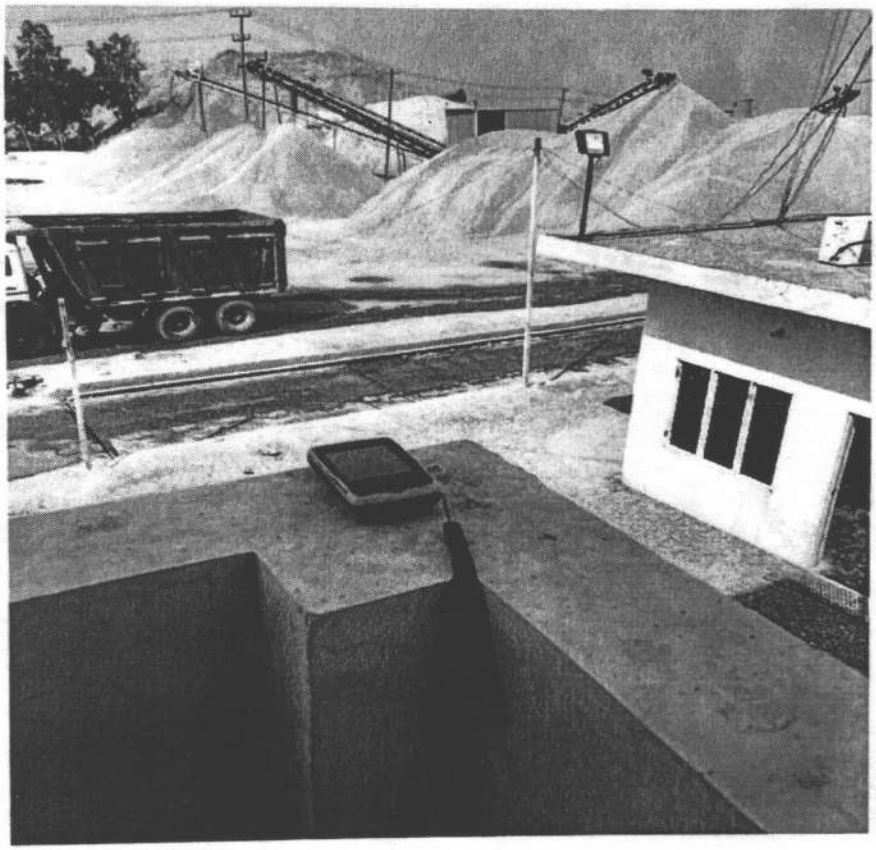


Fig. 4: Observations of three dimensional coordinates of the site using GPS

After taking the GPS coordinates, a high end Electronic Total Station instrument was set up at the site. Since a long view measurement was to be taken, therefore the Total Station was set up on the top of existing building (Fig. 5). Ellipsoidal height obtained from the GPS observations has been used as reference height for this location. A reflector prism was mounted on the pole and it was kept at the location of duct of the crusher. The prism is also set on a location near river side at an elevation which was higher than the HFL, such that the distance between the HFL of river and Total Station equipment is shortest.

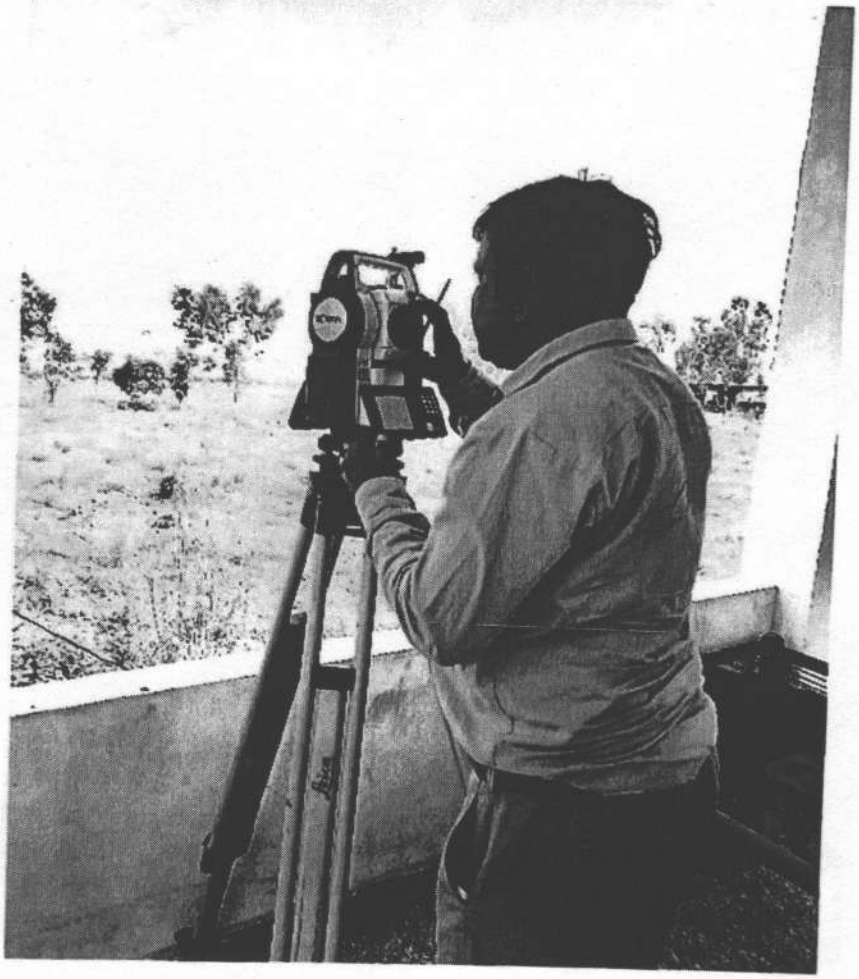


Fig. 5: Setting up Total Station equipment on top of building

Figure 6 shows the Prism pole kept at the crusher site, whereas Figure 7 shows the location of Prism pole for taking Total Station observations above HFL of river. Prism pole was shifted to two more similar locations nearby (one on left and another on right side) to carry out the distance measurements, after taking their heights with GPS observations. Figures 8 and 9 show the second and third locations of prism pole above HFL of river Yamuna. In all, three distance measurements were taken from the site to the bank above HFL of the Yamuna river.

Figure 10 shows the view of River Yamuna from another location. GPS observations were taken at all the three locations to compute the elevation of the points where prism pole was kept to ensure it is above HFL. Distance measurements from Total Station equipment were then carried out.

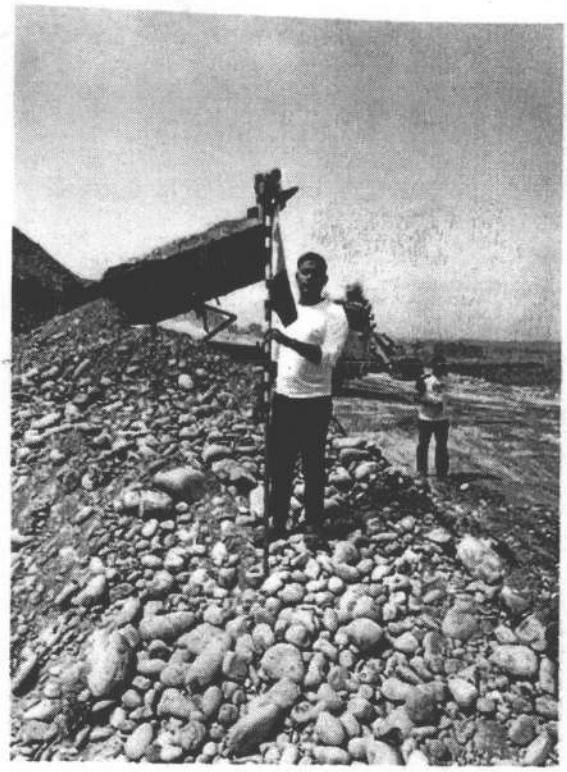


Fig. 6: Prism pole at the crusher site

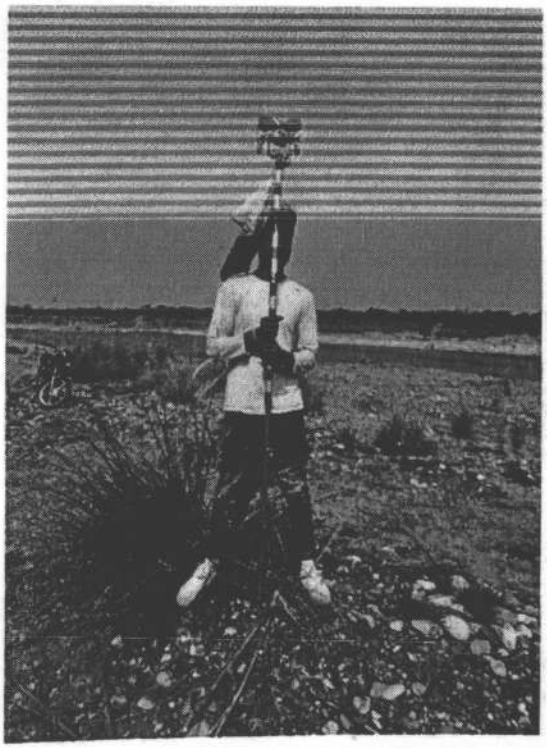


Fig. 7: Prism pole at the other end (River side) to measure the distance

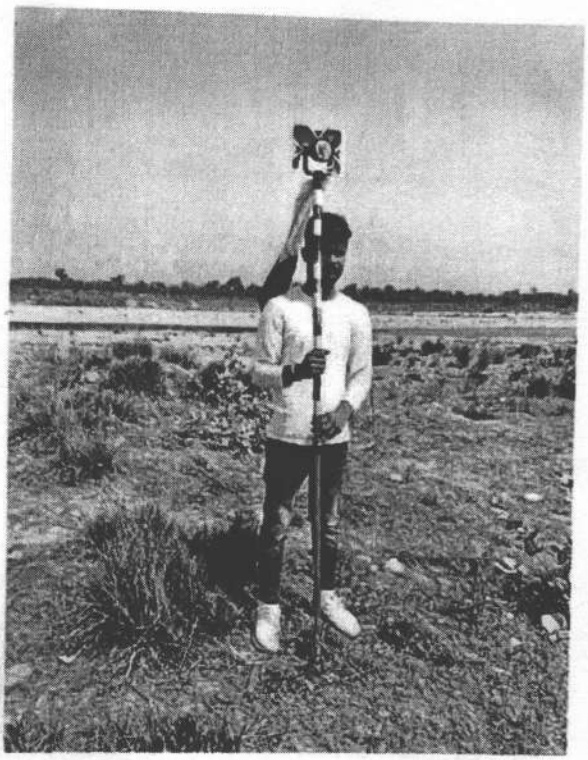


Fig. 8: Prism Pole at another location above HFL of River to measure the shortest distance

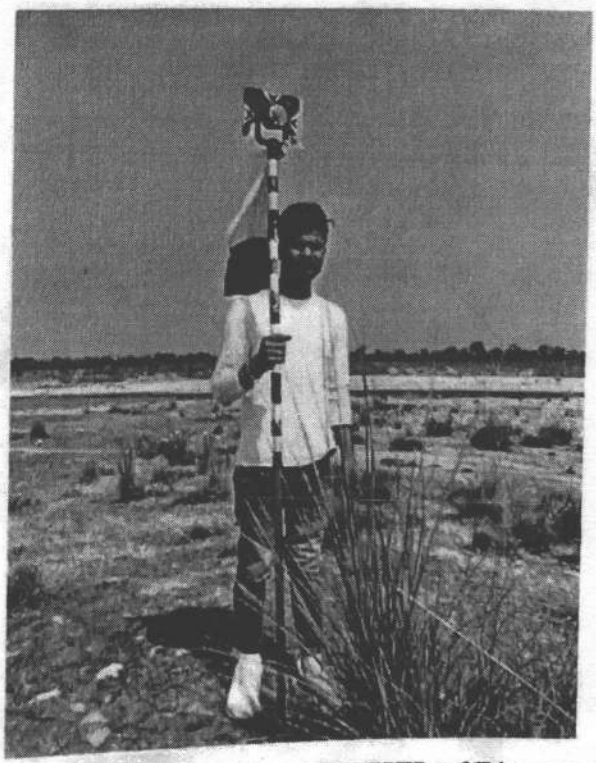


Fig. 9: Prism Pole at another (third) location above HFL of River to measure shortest distance

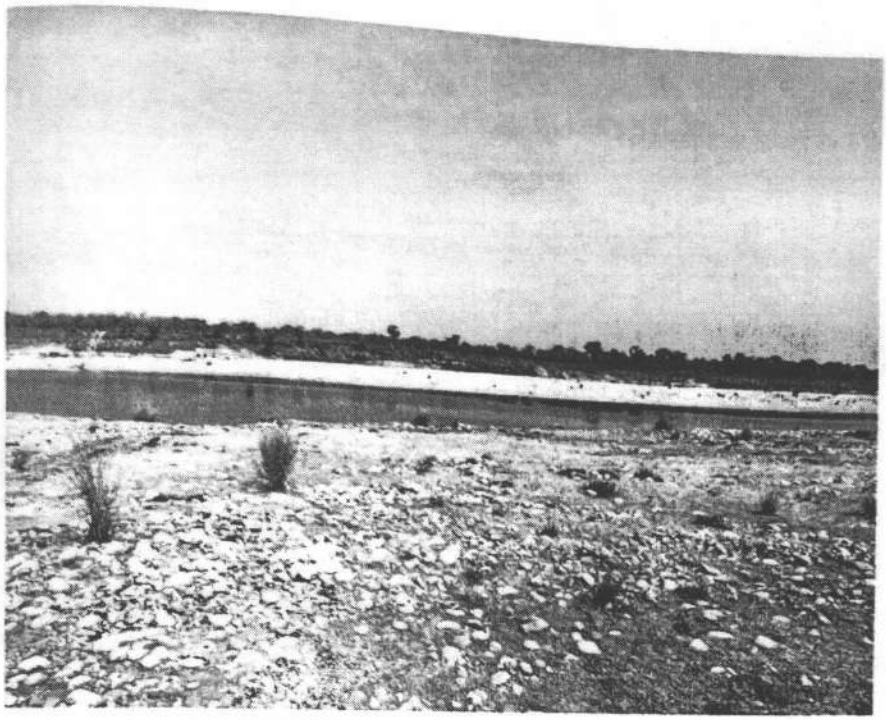


Fig. 10: Closer view of Yamuna river

As a cross check, the same distance was measured on high resolution satellite images available on Google Earth website. The distance was found to be 616.52 m, as shown in Fig. 11.

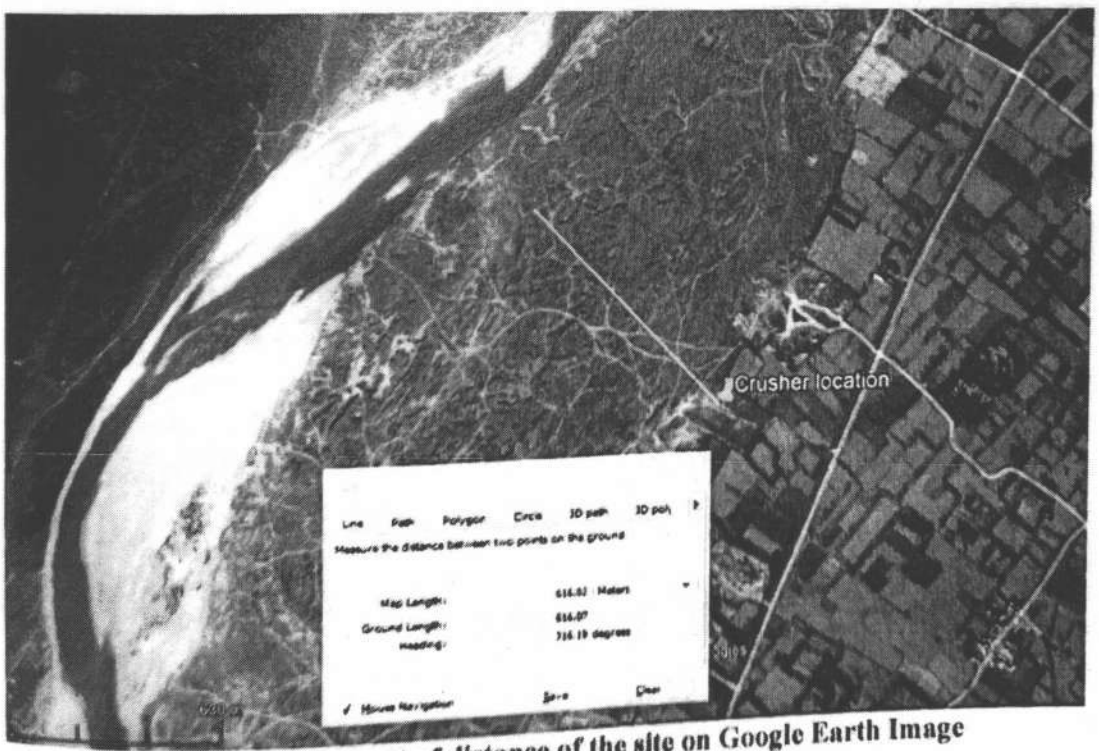


Fig. 11: Measurement of distance of the site on Google Earth Image

These observations at the site are given in Table 1 below.

Table 1: Observations at the site of M/s Akash Ganga Stone Crusher

GPS Coordinates	Description	Distance (m)
Latitude 30° 15′ 19.78″ N **Longitude** 77° 32′ 24.30″ E	Shortest distance between site and HFL of Yamuna River (D1)	**616.725**
	Shortest distance between site and HFL of Yamuna River (D2)	**615.942**
	Shortest distance between site and HFL of Yamuna River (D3)	**617.384**
	Shortest distance between points from high resolution image of Google Earth	**616.020**
	Average distance	**616.518**

Findings

The shortest distance between the site of M/s Akash Ganga Stone Crusher, Village- Said Mohamadpur Garh, and HFL of Yamuna River is **616.518 m (Say 616.52 m)**.

P.K Garg
10/5/2022

(Prof P. K. Garg)
Dr. P. K. Garg
Professor
Department of Civil Engineering
Indian Institute of Technology Roorkee
Roorkee-247 667, India

डी० आर० डी० गर्ग / Dr. R. D. Garg
प्राध्यापक / Professor
जलपद अभियांत्रिकी विभाग
Department of Civil Engineering
भारतीय प्रौद्योगिकी संस्थान रुड़की
Indian Institute of Technology Roorkee
रुड़की / Roorkee-247 667, INDIA

(Prof R. D. Garg)

ANNEXURE VI

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्याः H 71497 /सी-3/ क्रशर स्टोन/2R-163/ 2022 दिनांकः 10/02/2022

सेवा में,

समस्त क्षेत्रीय अधिकारी,
उ.प्र. प्रदूषण नियंत्रण बोर्ड,

.....

विषयः प्रदेश में स्टोन क्रेशर स्क्रीनिंग प्लाण्ट एवं पल्वराइजर इकाईयों के संबंध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन्स के संबंध में।

महोदय,

कृपया उपरोक्त विषयक के संबंध में अवगत कराना है कि दिनांक–06.01.2022 को सम्पन्न हुई 106वीं बैठक में कार्य सूची संख्या–106.22 में प्रस्तुत विषय "प्रदेश में स्टोन क्रेशर, स्क्रीनिंग प्लाण्ट एवं पल्वराइजर इकाईयों के संबंध में और अधिक प्रभावी कार्यवाही हेतु गाइड लाईन्स बनाये जाने संबंधी प्रस्ताव पर बोर्ड द्वारा निम्नलिखित निर्णय लिया गया।

बोर्ड द्वारा प्रस्तुत प्रस्ताव को अनुमोदित किया गया। साथ ही निर्देश दिये गये कि इस संबंध में वन विभाग की गाइड लाइन को भी संज्ञान में लिया जाये।

उक्त के अनुक्रम में दिनांक–06.01.2022 को सम्पन्न बोर्ड की 106वीं बैठक की कार्यसूची संख्या–106.22 पर बोर्ड के समक्ष "प्रदेश में स्टोन क्रेशर स्क्रिनिंग प्लाण्ट एवं पल्वराइजर इकाईयों के संबंध में बोर्ड की 83वीं बैठक में अनुमोदित गाईडलाइन में संशोधन" किया गया है।

उक्त के अनुक्रम में गाईडलाइन एवं उक्त के संशोधन की छायाप्रति संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित की जा रही है।

भवदीय

संलग्नकः उपरोक्तानुसार।

(आर.के. त्यागी)
मुख्य पर्यावरण अधिकारी, वृत्त–3

प्रतिलिपिः

1. सदस्य सचिव, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को संलग्नक सहित अग्रिम कार्यवाही हेतु।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, 2, 4, 5, 6, 7 को संलग्नक सहित अग्रिम कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, वृत्त–3

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

Scanned with CamScanner

उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
टी. सी.-12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ

संख्या-37272/32/2022/102 दिनांक-14/1/22

मुख्य पर्यावरण अधिकारी, वृत्त-3,
"बोर्ड" मुख्यालय।

दिनांक-06 जनवरी, 2022 को सम्पन्न हुई 106वीं बैठक की निम्नलिखित कार्यसूचियों, जिनकी छायाप्रतियां संलग्न हैं, पर बोर्ड द्वारा उनके समक्ष अंकित निर्णय लिये गये:-

क्र0 सं0	विषय	कार्यसूची संख्या	निर्णय
1.	बोर्ड द्वारा 105वीं बैठक में लिए गए निर्णयों की अनुपालन आख्या।	106.02	बोर्ड द्वारा 105वीं बैठक मे लिये गये निर्णयों की अनुपालन आख्या का अवलोकन कर यह निर्देश दिये गये कि:- 2. प्रदेश में नये स्थापित होने वाले पेट्रोल पम्प/सिलेक्ट आउटलेट/ईंधन भराव केन्द्र से जनित पर्यावरणीय प्रदूषण की समस्या के रोकथाम हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गई गाइडलाइन्स के आलोक में वांछित संशोधन कर, सुविचारित प्रस्ताव बोर्ड की आगामी बैठक में प्रस्तुत किया जाये।
2.	प्रदेश में स्टोन क्रशर, क्लिंकिंग प्लाण्ट एवं हॉटमिक्स इकाईयों के सम्बन्ध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक मे संशोधित गाइडलाइन्स को अधिक्रमित कर नवीन गाइडलाइन्स बनाये जाने संबंधी प्रस्ताव।	106.22	प्रस्ताव अनुमोदित।

अतः बोर्ड द्वारा लिए गए वर्णित निर्णय के अनुसार अग्रिम कार्यवाही सुनिश्चित कर, कृत कार्यवाही से तत्काल अवगत कराने का कष्ट करें।

संलग्नक:- यथोपरि।

मुख्य पर्या0 अधि0(प्रशा0)

Scanned with CamScanner

कार्यसूची संख्या–106.22

विषय : प्रदेश में स्टोन क्रशर, स्क्रिनिंग प्लाण्ट एवं पल्वराइजर ईकाईयों के सम्बन्ध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन को अधिक्रमित कर नवीन गाइडलाइन्स बनाये जाने संबंधी प्रस्ताव :–

उत्तर प्रदेश में स्थापित होने वाले एवं कार्यरत स्टोन क्रेशर, स्क्रिनिंग प्लाटं एवं पल्वराइजर ईकाईयों (जिसको कि आगे इकाई कहा गया है) के सम्बन्ध में बोर्ड की 80वीं बैठक में गाइडलाइन अनुमोदित की गयी थी, जिसको कि बोर्ड की 83वीं बैठक में संशोधित किया गया था। प्रदेश में वर्तमान में चल रहे निर्माण कार्यों एवं औद्योगीकरण के अनुक्रम में मा0 मंत्री ग्रामीण अभियंत्रण विभाग, उ0प्र0 द्वारा मा0 मुख्यमंत्री उ0प्र0 से इस आशय का अनुरोध किया गया है कि उ0प्र0 से सटे हुए अन्य राज्यों में स्टोन क्रेशर से सम्बन्धित एवं वर्तमान में प्रचलित गाइडलाइन के दृष्टिगत प्रदेश की गाइडलाइन को संशोधित किया जाए। स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पल्वराइजर ईकाईयों के संबंध में प्रचलित बोर्ड की गाईडलाइनं वर्ष 2010 तदोपरान्त संशोधित गाईडलाइन वर्ष 2011 को सीमावर्ती राज्य यथा मध्य प्रदेश, झारखण्ड, छत्तीसगढ़ एवं राजस्थान राज्य में प्रचलित स्टोन क्रेशर की गाईडलाइन के दृष्टिगत संशोधित किये जाने संबंधी सुकृत स्टोन क्रशर एसोसिएशन, जनपद–सोनभद्र के प्रत्यावेदन दिनांक–04.07.2020 एवं 10.07.2020 उ.प्र. प्रदूषण नियंत्रण बोर्ड को प्रेषित किया गया तथा मा. उच्च न्यायालय, इलाहाबाद द्वारा प्रकरण में योजित रिट (सी) संख्या–14238/2020 सुकृत स्टोन क्रशर एसोसिएशन व अन्य बनाम उ.प्र. राज्य व अन्य में दिनांक–28.09.2020 को आदेश पारित किया गया, जिसके सुसंगत अंश निम्नवत् हैं:–

".... The sole grievance of the petitioners is with regard to disposal of the representations dated 4th July, 2020 and 10th July, 2020 pending consideration before the Uttar Pradesh Pollution Control Board.

Having considered facts of the case, we deem it appropriate to dispose of this petition for writ by directing the Uttar Pradesh Pollution Control Board to examine and decide the representations submitted by the petitioners within a period of six weeks from today...."

इस संबंध में राज्य बोर्ड द्वारा गठित समिति की संस्तुति तथा उ.प्र. राज्य के लगभग समरूप भौगोलिक स्थिति वाले राज्य यथा–मध्य प्रदेश, बिहार, हरियाणा, झारखण्ड व राजस्थान में स्टोन क्रेशर से संबंधित प्रभावी गाईडलाइन्स की विवेचना करने के उपरान्त बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित स्टोन क्रेशर से संबंधित गाईडलाइन को अधिक्रमित करते हुए निम्नानुसार नवीन मार्गदर्शिका प्रस्तावित की जा रही है :–

1. राष्ट्रीय/राज्य मार्ग की सड़क के मध्य से कम से कम 250 मीटर तथा अन्य मार्गों (मुख्य जिला मार्ग/अन्य जिला मार्ग) की सड़क के मध्य से कम से कम 100 मीटर दूर इकाई को स्थापित किया जाएगा।
2. आबादी/सार्वजनिक स्थल/शैक्षणिक संस्थान/अस्पताल/धार्मिक स्थल से न्यूनतम दूरी 500 मीटर रखी जाए। इकाई से 500 मीटर की त्रिज्या में स्थित न्यूनतम 20 पक्के अथवा कच्चे मकानों को ही आबादी माना जाएगा।
3. भारतीय रेल की भूमि सीमा से इकाई की दूरी कम से कम 150 मीटर रखी जाए।
4. इकाई की आम के बगीचे/मिश्रित फलों (आम और अन्य) बगीचों (जिसमें कम से कम 100 फलदार वृक्ष हों) संयुक्त नर्सरी के किनारे से दूरियां प्रत्येक दशा में 500 मीटर से कम नहीं होंगी। उल्लिखित दूरियां फल के प्रकार जिसका एकल अथवा सामूहिक क्षेत्रफल 2.5 एकड़ से कम न हो पर निरपेक्ष रूप से लागू होंगी।

5. स्टोन क्रशर की स्थापना हेतु इस गाइडलाइन के उपरोक्त क्रम संख्या–1, 2, 3 एवं 4 पर उल्लिखित तथ्यों क दूरियों के संबंध में राजस्व विभाग, उ.प्र. के संबंधित क्षेत्र के कम से कम तहसीलदार स्तर के अधिकारी से स्थल के भू–स्वामित्व के दृष्टिकोण से नक्शे का सत्यापन कराते हुए सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी. पी.एस./गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन क्षेत्रीय कार्यालय के स्तर से कराया जाए तथा इस प्रकार सत्यापित प्रमाणिक दूरी प्रमाण पत्र ही मान्य होगा।
6. मा0 सर्वोच्च न्यायालय द्वारा रिट याचिका संख्या–I.A. No.- 1598-1600 in W.P.C 202 of 1995 में दिनांक – 04.08.2006 को पारित आदेश के अनुसार राष्ट्रीय उद्यान एवं अन्य प्राणि विहार तथा वन क्षेत्र से 1.0 कि.मी. की दूरी को Safety Zone माना गया है व इस Safety Zone के अन्दर इकाई की स्थापना प्रतिवन्धित है। इस संबंध में वन विभाग द्वारा लगाया गया प्रतिबन्ध लागू होगा।
7. भारत सरकार के पत्र दिनांक–02.12.2009 द्वारा इको सेन्सिटिव जोन घोषित करने संबंधी गाइडलाइन अथवा उ.प्र. राज्य में या उ.प्र. राज्य से सटे राज्यों में वन क्षेत्र एवं अभ्यारण्य को इको सेन्सिटिव जोन घोषित किये जाने की दशा में तथा उक्त इको सेन्सिटिव जोन का कुछ हिस्सा उ.प्र. राज्य की सीमा में आता है तो राष्ट्रीय वन क्षेत्र एवं अभ्यारण्य के प्रतिबन्धों का अक्षरशः अनुपालन इकाई द्वारा किया जाएगा।
8. इस गाइडलाइन के उपरोक्त क्रम संख्या–6 एवं 7 पर उल्लिखित तथ्यों की दूरियों के संबंध में प्रभागीय वनाधिकारी से सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी.पी.एस./गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन करते हुए प्रमाणिक दूरी प्रमाण पत्र ही मान्य होंगे एवं वन विभाग के सुसंगत प्रतिबन्ध लागू होंगे।
9. इकाई नदी फ्लड जोन एरिया से कम से कम 500 मीटर दूर होना चाहिए, जिससे इकाईयों द्वारा खनिज अवैध रूप से प्राप्त कर अथवा अवैध खनन कर उपयोग किये जाने की संभावना न हो। इसका सत्यापन सिंचाई एवं जल संसाधन विभाग के प्राधिकृत अधिकारी द्वारा किया जाएगा।
10. इकाई में मुख्य प्लाण्ट एवं मशीनरी चार दीवारी से न्यूनतम 30 मीटर दूर स्थापित करना, वायु प्रदूषण नियंत्रण हेतु नियमानुसार उपयुक्त व्यवस्था, कच्चे माल एवं उत्पाद के भण्डारण करने के लिये पर्याप्त भूमि की व्यवस्था आवश्यक होगी। प्लाण्ट को स्थापित करने के लिये न्यूनतम 1.0 हैक्टेयर भूमि आवश्यक होगी।
11. इकाई की स्थापना हेतु पर्यावरणीय दृष्टि से स्थापना हेतु सहमति (**CTE**) से पूर्व प्रस्तावित इकाई को कच्चे माल की उपलब्धता के संबंध में खनन विभाग के सक्षम अधिकारी से अनापत्ति/क्लीयरेन्स प्राप्त कर, प्रस्तुत करना अनिवार्य होगा।
12. धूल के कणों का उत्सर्जन रोकने की विधि (Dust Extractors) या धूल के कणों को हवा में उड़ने से रोक की विधि (Water Sprinklers) एवं यथासम्भव कवर्ड करने की व्यवस्था इकाई द्वारा की जाएगी।
13. इकाई के अंदर के सभी मार्ग पक्के (Metalled/Cement Concrete) करने होंगे।
14. इकाई की सीमा के अंदर सम्पूर्ण क्षेत्र में धूल को हटाने की व्यवस्था तथा भूमि पर पानी का नियमित छिड़काव किये जाने की व्यवस्था करनी होगी, जिससे धूल के कण हवा में न उड़ सकें।

Scanned with CamScanner

15. इकाई के चारों तरफ कम से कम 33 प्रतिशत भू–भाग पर धूल कणों को रोकने वाली प्रजातियों के पेड़ की हरित पट्टी का विकास कर उसको संरक्षित करना होगा एवं इसके संबंध में लेआउट प्लान बोर्ड में जमा करना होगा तथा हरित पट्टिका का विकास करने की कार्यवाही स्थापनार्थ सहमति प्राप्त करने के उपरान्त 6 माह में पूरी करनी होगी।
16. धूल एवं ध्वनि प्रदूषण के नियंत्रण में उपयोग होने वाली विधियों एवं उपकरण इकाई मालिक द्वारा अपने स्वयं के खर्चे पर स्थापित करने होंगे। धूल एवं ध्वनि प्रदूषण के नियंत्रण विधियों को इकाई में अनवरत कार्यरत रखने की जिम्मेदारी इकाई स्वामी की होगी।
17. ऐसे स्टोन क्रशर इकाईयॉं, जो कि नवीन गाइडलाइन के लागू होने के उपरान्त स्थापित की जायेंगी, उनके द्वारा उद्योग परिसर के चारों ओर लघु श्रेणी के स्टोन क्रशर ईकाईयो हेतू न्यूनतम 5 मीटर ऊंची तथा मध्यम एवं बृहद श्रेणी की स्टोन क्रशर ईकाईयों हेतु न्यूनतम 6 मीटर ऊंची विन्ड ब्रेकिंगवाल का निर्माण किया जाना अनिवार्य होगा। विण्ड ब्रेकिंग वाल सबसे ऊंची कन्वेयर बेल्ट से न्यूनतम 1 मीटर ऊंची होगी। विण्ड ब्रेकिंग वाल के रूप में जी.आई.शीट/अन्य बैरिकेटिंग व्यवस्था के साथ नटबोल्ट से टाइट न्यूनतम 08 एम.एम. मोटी टीन की चादर ही मान्य होगी।
18. किसी भी स्थान पर भण्डारित पदार्थ (कच्चा माल/उत्पादित माल) की अधिकतम ऊंचाई विण्ड ब्रेकिंग वाल की ऊंचाई से 1.5 मीटर कम रखा जाना सुनिश्चित किया जाएगा।
19. इस गाईडलाइन के लागू होने के पूर्व से स्थापित इकाई जिसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त थी, परन्तु वह इस गाईडलाइन के अनुसार मानकों के अनुरूप न हो, उसे मानक के अनुरूप स्थल पर स्थानान्तरण (शिफ्ट) किये जाने हेतु अधिकतम 2 वर्ष की छूट रहेगी।

    परन्तु ऐसी इकाई जो इस गाईडलाइन के अनुरूप नहीं है एवं उसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त नहीं थी को तत्काल प्रभाव से बन्द कराया जाएगा।

नोटः– इस गाईडलाइन में वर्णित दूरियों का आंकलन एरियल डिस्टेन्स द्वारा किया जाएगा।

<u>अतएव बोर्ड से समक्ष प्रस्ताव है कि–</u>

प्रदेश में वर्तमान में चल रहे निर्माण कार्यों एवं औद्योगिकीकरण की गति को बनाये रखने के दृष्टिगत पर्यावरणीय दृष्टि से संतुलित विकास एवं पर्यावरण संरक्षण के उद्देश्य से प्रदेश में स्टोन क्रेशर, स्क्रीनिंग प्लाण्ट एवं पल्वराइजर ईकाईयों हेतु बोर्ड की 80वीं बैठक में अनुमोदित तथा 83वीं बैठक में संशोधित गाईडलाइन को अधिक्रमित करने एवं नवीन गाईडलाइन लागू किये जाने हेतु अनुमोदन प्रदान करना चाहें।

---00---

Scanned with CamScanner

ANNEXURE-VII

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL
कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	**Application Number** आवेदन संख्या	SRNP0622RIN0103
Application Date आवेदन तिथि		17/06/2022	
Name of the Applicant आवेदक का नाम	DEVENDAR SINGH		
Mobile No. मोबाइल नंबर	9319090452	**Email ID.** ईमेल आईडी	malikrvr90@gmail.com
Date of Birth जन्मतिथि	07/08/1972	**Gender** लिंग	Male
Nationality राष्ट्रीयता	Indian	**ID as Address Proof** निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	9754-3267-3915	**Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ़्लैट सं0/भवन सं0	KHASRA NO. 27/1, 35 M VILLAGE SAID MOHAMADPUR GARH, TEHSIL BEHAT	**Locality/Village** मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	SAHARANPUR	**State** राज्य	Uttar Pradesh
District जनपद	SAHARANPUR	**Pin Code** पिन कोड	247121
Designation पद	PARTNER	**Company Name** कंपनी का नाम	M/s AKASH GANGA STONE CRUSHER
Company Address कंपनी का पता	27/1, 35 M, VILLAGE SAID MOHAMADPUR GARH	**Authorization Letter** प्राधिकार पत्र	Download

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Saharanpur	**Block** ब्लॉक	SADHULI KADEEM
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	27/1, 35 M, VILLAGE SAID MOHAMADPUR GARH	**Municipality/Municipal Corporation** नगर पालिक/नगर निगम	No

Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	**Uploaded Land Details** अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download		
Location Coordinates स्थान निर्देशांक	30.2553871, 77.5398634	**Google Map** गूगल मैप	Download

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	07/06/2018	**Type of Well** कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)			
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	**Number of Strainer(s)** स्ट्रेनर की संख्या	3

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	66.00	72.00	6.00	200.00
2	78.00	84.00	6.00	200.00
3	84.00	90.00	6.00	200.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	90.00	**Whether There has been Any Adverse Report Regarding Water Quality of the Well?** क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)	22.50		

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	**Pump Capacity (In m^3/hr)** पंप क्षमता (m^3/hr)	5.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	15.00	**Length of Suction Pipe (In meter)** सक्शन पाइप की लंबाई (मीटर में)	50.00
Operational Device परिचालन उपकरण	Electric Motor	**Date of Energization** विद्युतीकरण तिथि	18/06/2018

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial

Annual Running Hours वार्षिक उपयोग (घंटे में)	330.00	**Annual Days** वार्षिक उपयोग (दिनों में)	330
Daily Running Hours दैनिक उपयोग (घंटे में)	1.00	**Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?** क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	COLLECTION TANK IS MADE WITH DESILITING FACILITY.	**Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?** कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/ अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	**Length of Section Pipe (in Meter)** सक्शन पाइप की लंबाई (मीटर में)	50.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	**Any Other Information Which You Would Like to Furnish** कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	WE COMMIT TO COMPLY WITH ALL THE TERMS AND CONDITIONS OF THE REGISTRATION CERTIFICATE.
Maximum Allowable Annual Extraction of Ground Water:			1650.00
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-64-0009473	**MSME Certificate Issuance Date** एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	21/10/2021
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	20/10/2031	**Uploaded MSME Certificate** अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Micro		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars fuenished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..

मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/मैं सहमत हूं

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction I alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification I scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
- (a) Document showing proof of ownership of land;
- (b) Photocopy of Aadhaar card / voter ID I ration card I any other proof of identification.
- (c) Map showing location of the existing well, the command are a and the existing wells which have been refer red to in item no.2(a), (b)and(c).
- (d) Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.